

The Rajasthan Legislative Assembly (Officers and Members Emoluments and Pension) Act, 1956

Act 6 of 1957

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The Rajasthan Legislative Assembly (Officers and Members Emoluments and Pension) Act, 1956

(Act No. VI of 1957)

[Received the assent of the Governor on the 11th day of January, 1957]

An

Act

to provide for the emoluments and pension to be paid to the Officers and Members of the Legislative Assembly of the State of Rajasthan.

Whereas Articles 186 and 195 of the Constitution of India provide for the fixing by law of the salaries and allowances to be paid to the officers and members of the legislative Assembly for the State;

Be it enacted by the Rajasthan State Legislature in the Seventh Year of the Republic of India, as follows:—

- **1.** *Short title.* This Act may be called the Rajasthan Legislative Assembly (Officers and Members Emoluments and Pension) Act, 1956.
- **2.** *Interpretation.* (1) In this Act, unless the subject or context otherwise requires,—
 - (a) "appointed day" means the first day of November, 1956;
 - *(aa) "Constituency Allowance" means an allowance to meet personal office expenses incurred by a member in his constituency in the performance of duties of the office of the member and expenses incurred by a member on account of telephone facility, correspondence and consumption of electricity and water.

^{*} Sub by Act No.12 of 2006 vide Notification No.F2 (25) vidhi-2/2006 April 22, 2006

- (aaa) "medical facilities" includes facilities for treatment according to the Ayurvedic or Unani Tibbi system of medicine or surgery, whether supplemented or not by modern advances; and "medical attendance and treatment" shall be construed accordingly;
 - (b) "member" means a member of the Legislative Assembly of the State, but save as otherwise expressly provided in this Act, does not include—
 - (i) a Minister as defined in the Rajasthan Minister's Salaries Act, 1956 (Act No. 43 of 1956); and
 - (ii) an officer of the Legislative Assembly for the State as defined in this Act;
 - (c) "Minister" means a Minister of the State of Rajasthan and includes the Chief Minister as well as the Deputy Minister;
 - (d) "Officer" used with reference to the Legislative Assembly for the State means the Speaker as well as the Deputy Speaker of such Assembly; and
 - (e) "State" means the State of Rajasthan as formed by section 10 of the States Reorganisation Act, 1956 (Central Act 37 of 1956).
- (2) The provision of the Rajasthan General Clauses Act, 1955 (Rajasthan Act, 8 of 1955) in force in the pre-reorganisation State of Rajasthan shall, as far as may be, apply *mutatis mutandis Rom*. Act.
 - **3.** Salaries of Officers.— (1) There shall be paid—
 - (a) a salary of ****thirty three thousand rupees per mensem to the Speaker, and
 - (b) a salary of *thirty thousand rupees per mensem to the Deputy Speaker of the Legislative Assembly of the State.

^{***} Sub by Raj. Act No. 12 of 2010 vide Notification F2(22)vidh/2/2010 dated April 29, wef. 1st August, 2009

[#] Sub. by Raj. Act No. 19 of 2012 vide Notification F2(30) vidhi/2/2012 dated may 16, 2012 w.e.f. 01.4.2012

- (2) The salary fixed by sub-section (1) shall be payable to the Speaker or Deputy Speaker, as the case may be #1st April, 2012 or with effect from the date on which he is chosen as such Speaker or Deputy Speaker under Article 178 of the Constitution, whichever may be later, and until he vacates or resigns or is removed from his office as such Speaker or Deputy Speaker in accordance with law.
- *3-A. Sumptuary Allowance.*—In addition to the salary payable under section 3, there shall be paid, with effect from #1st April, 2012 to the Speaker and the Deputy Speaker of the Legislative Assembly, a sumptuary allowance of #thirty thousand rupees per mensem.
- 4. Salaries of Members.—Every member of the Legislative Assembly of the State shall be entitled to receive a salary of "fifteen thousand rupees per mensem with effect from 1st April, 2012 or with effect from the date on which the declaration of the result of his election to the Rajasthan Legislative Assembly is published in the Official Gazette under section 67 of the Representation of the People Act, 1951 (Central Act 43 of 1951), whichever may be later, until he ceases to be such member:

Provided that no member shall claim such salary unless he makes and subscribes the oath or affirmation of his office under Article 188 of the Constitution:

^{*} Sub by. F2 (19) vidhi-2/2005 dated May 11, 2005

^{* *} Sub by. F2(25) vidhi-2/2006 dated April 24, 2006

^{***} Sub by F2(22)vidhi/2/2010 dated April 29, 2010

[#] Sub by Raj Act No 19 of 2012 vide F2(30)vidhi/2/2012 dated may 16, 2012

Provided further that such salary shall be liable to such deductions for continued absence or other cause as may be provided in the rules made by the State Government in this behalf.

4A. *Pension and other facilities.*— #(1) With effect form 1st April, 2012 there shall be paid to every person, who has served as a member of the Rajasthan Legislative Assembly for any period upto five years. Whether continuous or not, a pension of rupees seven thousand five hundred per mensem and an additional pension of rupees one thousand per mensem for every year or part thereof, whether continuous or not, beyond the aforesaid period of five years:

Provided that no such pension shall be paid to any person for the period during which such person was or is in receipt of any salary as Member of Parliament or any State Legislature or from any State Government or the Central Government, or any Corporation owned or controlled by the Central Government or any State Government or any local authority and if any such salary was or is received the payment of pension shall be suspended for that period:

Provided further that the salary or remuneration payable to such person for being such member or for holding such office or being so employed, is in any case less than the pension payable to him under this section, such person shall be entitled only to receive the balance as pension under this section :

Provided also that pension payable to a person under this section shall be increased by twenty percent if he has attained the age of Seventy years and shall be increased by thirty percent if he has attained the age of eighty years.

[#] Sub by Raj Act No. 19 of 2012 vide Notification f 2(30)vidhi/2/2012 dated May, 16, 2012

Explanation I.- In computing the number of years for the purposes of determining pension under this section, the period during which a person has served as a Minister or as an officer as defined in this Act, or both, by virtue of his membership of the Rajasthan Legislative Assembly shall be taken into account.

Explanation II.- If the Legislative Assembly is dissolved before the expiration of the period of 5 years, for the purpose of computing the period as Member of the Legislative Assembly the period commencing with the date of the constitution of the Legislative Assembly after the General Election and ending with the date of dissolution, shall be deemed to be five years.

Explanation III.- For the purpose of this section, salary includes salary received under this Act and salary received as :—

- (i) the President or Vice-President or Governor of any State or the Administrator of any Union Territory; or
- (ii) a Member of the Parliament or any State Legislature; or
- (iii) a Minister or Deputy-Minister of the Government of India or any State; or
- (iv) the Chairman or Deputy-Chairman of the Council of States, or the Legislative Council of any State; or
- (v) the Speaker or Deputy Speaker of the House of the People, or of the Legislative Assembly of any State.

Explanation IV.- In computing the amount of pension payable to any person under this section, the amount of pension received by him under the Rajasthan Freedom Fighters Aid Rules, 1959 or under any other rules made on the same subject shall not be taken into account.

Explanation V.- In computing the number of years for the purpose of determining pension under this section with respect to a person who is elected to the Legislative Assembly in a bye-election, the period commencing with the date on which such person takes oath of his membership and ending with the date of dissolution of the Assembly shall be deemed to be five years.

- *(2) With effect from 1st April, 2010, every person entitled to pension under sub-section (1), subject to rules, if any, made in this behalf by the State Government,-
 - (a) shall be entitled to reimbursement of any expenditure on account of medical treatment equivalent to that permissible to the retired officers of class I services of the state Government; and
 - (b) shall also be entitled to **two free non-transferable passes which would entitle him and any other person accompanying him to travel at any time by the Rajasthan State Road Transport Corporation Service on whichever routes it operates, in such class of accommodation and subject to such conditions as may be prescribed.

Provided that where such person is also entitled to any of the aforesaid facilities for the time being as the President, Vice-President, or Governor of any State or the Administrator of any Union Territory or as Member of Parliament or of any other State Legislature or the National Capital Territory of Delhi or from the Central Government or any State Government, or any Corporation owned or controlled by the Central Government or any State Government, or any local authority, under any law or otherwise, he shall not be entitled to that facility to that extent.

^{*} Sub by Raj Act No. 12 of 2010 Published in Raj Gazette 29.4.2010 wef. 1.4.2010

^{**} Sub by Notification F2(35) vidhi/2008 dated August 5, 2008

- (3) Where a person has served as a Member of Parliament, whether in the House of the People after being chosen by direct election from any territorial constituency in the State of Rajasthan or in the Council of States as a representative of the State, he shall be entitled to one free non-transferable pass which would entitle him to travel at any time by the Rajasthan State Road Transport Corporation service on whichever route it operates, in such class of accommodation and subject to such conditions as are prescribed under sub-section (2).
- **4B.** Family pension.— (1) Notwithstanding anything contained in section 4A, but subject to such rules as may be prescribed, where on or after 8th day of March, 1985, any member of the Legislative Assembly dies before the expiry of the term of his office, his or her spouse shall be paid family pension of an amount per mensem equivalent to the salary which such member would have been entitled to had he been alive for the un-expired portion of the term of office of such deceased member:

Provided that if the spouse of deceased member remarries, he or she shall not be paid any pension under this sub-section.

- (2) Where more than one wife has survived the deceased Member, the amount of family pension payable under sub-section (1) shall be paid to such wives in equal shares.
- (3) Where no spouse has survived the Member, or the surviving spouse has re-married, the family pension under sub-section (1) shall be paid in equal shares to the members of the family of the deceased Member.

Explanation.— The expression 'family' means the sons and unmarried daughters and such parents of the deceased Member as were wholly or mainly dependent on him or her at the time of his or her death.

[#]4-C.- Family pension to the spouse of the Ex-member.- (1)

The spouse of a deceased Ex-member shall be entitled with effect from 1st August, 2009 or with effect from the date of death of such member, whichever is later, to receive per mensem a family pension equal to rupees to rupees two thousand five hundred or equal to fifty percent of the last drawn pension by such member, whichever is higher:

Provided that—

- (i) If the person entitled to a family pension under this section is in receipt of any salary or pension from any other source, then,
 - (a) where the amount of salary or pension being received from other source is equal to or more than the family pension receivable under this section, such person shall not be entitled to any pension under this section; and
 - (b) where the amount of salary or pension being received from other source is less than the amount of family pension receivable under this section, such person shall be entitled to receive family pension under this section in addition to such salary or pension form other source subject, however, that the aggregate of both the family pension under this section and the salary or pension from other source shall not exceed the maximum amount payable under this section as family pension.
- (ii) If the spouse of such member remarries, he or she shall not be paid any pension under this section; and
- (iii) Where more than one wife has survived such member, the amount of family pension payable under this section shall be paid to such wives in equal shares.

[#] Sub by Notification F2(22) vidhi 2/2010 dated, April 29, 2010.

Explanation I.– For the purpose of this section 'last drawn pension' in respect of a member of the Legislative Assembly who had died or resigned before the expiry of his term of his office shall be the amount to which such member would have been entitled under section 4-A on the day immediately following the day of his death or, as the day case may be, resignation, and in respect of an Ex-member who did not draw pension before his death. Shall be the amount to which such member would have been entitled under section 4-A on the day immediately following the day of expiry of his last term of office.

Explanation II.- In computing the amount of pension payable to any person under this section, the amount of pension received by him under the Rajasthan freedom Fighters Aid Rules, 1959 or under any other rules made on the same subject shall not be taken into account; and

(2) With effect from 1st April, 2012 every person entitled to family pension under this section, subject to rules, if any, made in this behalf by the State Government, shall be entitled to reimbursement of any expenditure on account of medical treatment equivalent to that permissible to the retired officers of class I services of the State Government.

^{*} Explanation Shall be added w.e.f. 28th April, 2010.

4-D. Free travelling facility to Ex-members.- "(1) With effect from 1st April, 2010, every person, who has served as a member of the Rajasthan Legislative Assembly shall be entitled to receive reimbursement of actual fare of any journey undertaken by him, either alone or with persons accompanying him, within the terrriory of India in any class of railway, air, ship or steamer, subject to a maximum limit of rupees twenty five thousand in a financial year, in such manner and subject to such conditions as may be prescribed by rules made in this behalf.

5. Salaries of Government Chief Whip and Deputy Government Chief Whip.—

- (1) *There shall be paid, with effect from #1st April, 2012 or with effect from the date on which he may thereafter enter upon his office, whichever may be later, a salary of #thirty thousand rupees per mensem to the Government Chief Whip and a salary of #twenty seven thousand rupees per mensem to the Deputy Government Chief Whip.
- (2) **In addition to the salary payable under sub-section (1), there shall be paid, with effect from #1st April, 2012 or with effect from the date on which he may thereafter enter upon his office, whichever may be later, to the Government Chief Whip and Deputy Government Chief Whip, a sumptuary allowance of "thirty thousand rupees per mensem.

^{*} Sub by. F2 (19) vidhi-2/2005 dated May 11, 2005

^{**} Sub by. F2 (25) vidhi-2/2006, dated April 24, 2006

^{***} Sub by. Act No. 12 of 2010 wide Notification F2(22) vidhi/2/2010 dated April 29, 2010

[#] Sub by Raj Act No. 19 of 2012 F2(30) vidhi/2/2012 dated May 16, 2012

Explanation.- For the purpose of this section "Government Chief Whip" or "Deputy Government Chief Whip" means that member of the Rajasthan Legislative Assembly who is Chief Whip or Deputy Chief Whip for the time being in the Assembly of the party in Government having the greatest numerical strength in that Assembly.

- (3) If any doubt arises as to which is or was at any material time the party in the Government having the greatest numerical strength in the Assembly, or as to who is or was at any material time the Government Chief Whip or the Deputy Government Chief Whip in that Assembly of such a party, the question shall be decided by the Speaker of the Rajasthan Legislative Assembly and his decision in writing shall be final and conclusive.
- **6.** Salary and Sumptuary Allowance of Leader of the Opposition.(1) There shall be paid to the Leader of the Opposition, with effect from *****1st April, 2012 or with effect from the date on which he may thereafter enter upon his office, whichever may be later, a salary of thirty thousand rupees and a sumptuary allowance of *thirty thousand rupees per mensem.'

Explanation.- (i) In this Act "Leader of the Opposition" means that member of the Rajasthan Legislative Assembly who is, for the time being, the Leader in that Assembly of the party in opposition to the Government having the greatest numerical strength in that Assembly and recognized as such by the Speaker.

(ii) Where there are two or more parties in opposition to the Government having the same numerical strength, the Speaker shall, having regard to the status of the parties, recognize any one of the leaders of such parties as the Leader of the Opposition for the purposes of this Act and such recognition shall be final and conclusive.

^{*} Sub by. F2 (19) vidhi-2/2005 dated May 11, 2005

^{**} Sub by. F2 (25) vidhi-2/2006, dated April 24, 2006

^{***} Sub by. F2 (22) vidhi/2/2010 dated April 29, 2010

[#] Sub by Raj Act No. 19 of 2012 (30) vidhi/2/2012 dated may 16, 2012

- 6A. Other facilities and allowances to the Speaker, the Deputy Speaker, the Government Chief Whip, the Deputy Government Chief Whip and the Leader of the Opposition.- (1) The Speaker, the Deputy Speaker, the Government Chief Whip, the Deputy Government Chief Whip and the Leader of the Opposition, hereinafter referred to as the "said officers" shall be entitled, without payment of rent or other charge to the use, throughout their respective term of office, of—
 - (a) an official residence and furniture in Jaipur, and
 - (b) a State car,

and no charge shall fall on the said officers personally in respect of the maintenance of such residence, furniture or car:

Provided that each of the said officers shall be entitled to an official residence and furniture without payment of rent or other charge in Jaipur upto a period of two months from the date he ceases to be such officer.

- (2) The use and maintenance of the residence, furniture and a State car referred to in sub-section (1) shall be regulated by rules made in this behalf by the State Government.
 - *(3)(a) if the speaker, the Government Chief Whip or the leader of Opposition does not avail himself of the use of any of the facilities for which he is entitled under sub section (1), he shall be paid in lieu of such facility an allowance equal to that payable in lieu of such facility to a Minister other than the Chief Minister, Minister of State and a Deputy Minister under the Provisions of the Rajasthan Minister's Salaries Act, 1956 (Act No. 43 of 1956); and
 - (b) if the Dupty Speaker or the Deputy Government Chief Whip does not avail himself of the use of any of the facilities for which he is entitled under sub-section (1), he shall be paid in lieu of such facility an allowance equal to that payable in lieu of such facility to a Minister of State under the provisions of the Rajasthan Minister's Salaries Act, 1956 (Act No. 43 of 1956)

^{*} Sub by Notification No. F2 (25) vidhi-2/2006 dated April 24, 2006

(4) Each of the said officers shall, irrespective of whether or not he avails himself of the use of the official residence in Jaipur to which he is entitled under this section, be further entitled to the concession of payment by Government for him and on his behalf throughout his term of office and up to a period of two months from the date he ceases to be such officer, of all charges due from him on account of the consumption of electricity and water at his residence:

Provided that such payment shall not exceed such limits as may be specified in the rules made in that behalf by the State Government.

- (5) Each of the said officers shall further be entitled to receive, in accordance with rules made by the State Government in that behalf,—
- (a) travelling allowances for himself and the members of his family for the transport of his and his family's effects—
 - (i) in respect of the journey to Jaipur from his usual place of residence outside Jaipur for assuming office; and
 - (ii) in respect of the journey from Jaipur to his usual place of residence outside Jaipur on relinquishing office; and
- (b) travelling and daily allowances in respect of journeys (including journeys outside India) undertaken by him in the discharge of his official duties or in the public interest.
- (6) Any travelling allowance paid under sub-section (5) may consist either of a payment in cash or free official transport.

- (7) Subject to any rules made in this behalf by the State Government, each of the said officers and the members of his family shall be entitled free of charge to accommodation in hospitals maintained by the Government and also to medical treatment.
- (8) Subject to rules, if any, made in this behalf by the State Government, each of the said officers may be granted by the State Government in appropriate cases any concession or special facility, including the reimbursement thereof, outside the State for the following items:
 - (i) medical treatment;
 - (ii) medical attendance or travelling allowances for such journey performed by him; and
 - (iii) accommodation including diet for the purpose of such treatment.
- (9) Subject to any rules made in this behalf by the State Government, each of the said officers shall be entitled to telephone at his residence in Jaipur and in his office.
- (10) The Government Chief Whip and the Deputy Government Chief Whip shall be entitled to such postal facilities as may be prescribed.
- (11) There shall be paid to each of the said officers, by way of a repayable advance, such sum of money for the purchase of a motor car on such terms as the State Government may, by rules, determine in order that he may be able to discharge, conveniently and efficiently, the duties of his office.
- (12) None of the said officers in respect of a salary or allowances under this Act shall be entitled to receive any sum out of the funds provided by the Legislative Assembly by way of salary or allowances in respect of his membership of the Assembly.

7. Telephone facilities to Whips of recognised parties and Leaders of groups. The Whips of recognised parties and Leader of groups in the Legislative Assembly shall be entitled to such telephone facilities as may be prescribed.

Explanation. — For the purpose of this section :—

- (i) "recognised party" means a party having a membership of more than the quorum prescribed for the sittings of the Assembly for the time being;
- (ii) "Group" means an association of members recognised by the Speaker as a group.
- **8.** Allowances of members.— (1) Subject to such conditions and restrictions as may be prescribed, every member of the Legislative Assembly shall be entitled to receive, for his attendance required in connection with his duties, as such member:
 - (a) travelling allowance at the prescribed rates in accordance with rules made in that behalf, and
 - (b) daily allowance at the rate of *#one thousand rupees per day within the State and **#one thousand two hundred fifty rupees per day outside the state subject, however that such allowance shall not be admissible for such period as is in excess of fifteen days in a calendar month except when the Legislative Assembly is in session:

Provided that no sum on account of any such allowance shall be paid to a member before he has made and subscribed the oath or affirmation of his office prescribed by Article 188 of the Constitution:

Provided further that until rates are prescribed under clause (a), travelling allowance shall be payable thereunder to the members of the Legislative Assembly at the rates admissible to Government servants of the first class.

^{*} Sub by . Notification No. F2 (19) vidhi-2/2005 dated May 11, 2005.

^{**} Sub by F2 (22) vidhi/2/2010 dated April 29, 2010 with effect from 1st Aug. 2010

[#] Sub by Raj Act No 19 of 2012 F2(30) Vidhi/2/2012 dated may 16, 2012 w.e.f. 1st April, 2012

- (2) Notwithstanding anything contained in the proviso to sub-section (1), every member of the provisional Legislative Assembly of the State formed by virtue of section 28 of the State Reorganisation Act, 1956 (Central Act 37 of 1956) shall be entitled to draw travelling and daily allowances at the rates and in the circumstances specified in sub-section (1) with effect from the appointed day.
- (3) Every member shall be entitled to transit facilities to bring his wife or her husband, as the case may be, from the place where such member ordinarily resides to Jaipur and back once during every session of the Rajasthan Legislative Assembly at Government cost in the same class to which the member is entitled to travel.
- (4) For the purpose of sub-section (1), a member shall be deemed to have attended a meeting of the Rajasthan Legislative Assembly on any day during any session if after having come to Jaipur to attend such meeting, he or she has been prevented from actually attending it on that day on account of illness or in obedience to an order of a court:

Provided that according to the final order of the court the member was not disqualified from attending such meeting on the day on which he or she has been so prevented from attending it by the order of the court.

8A. Free transit by road transport service.- Every member shall be provided with two free non-transferable passes which would entitle him and any other person accompanying the member to travel at any time by the Rajasthan State Road Transport Corporation service on whichever route it operates in such class of accommodation and subject to such conditions as may be prescribed:

Provided that nothing contained in this section shall be construed as disentitling a member to any travelling allowances to which he is otherwise entitled under the provisions of this Act.

- ***8B. Free Railway travelling facilities to Members.- (1) Every member shall be entitled to receive reimbursement of actual fare of any Journey undertaken by him, either alone or with persons accompanying him, within the territory of India in any class of railway, air, ship or steamer, subject to a maximum limit of rupees *#one lakh fifty thousand in a financial year, in such manner and subject to such conditions as may be prescribed by rules made in this behalf.
- (2) Where the total amount of reimbursement received in a financial year under sub-section (1) is less than rupees "one lakh fifty thousand, the amount by which the amount of reimbursement is less than "one lakh fifty thousand shall be carried forward in next financial year or years and the member shall be entitled to utilize such amount at any time before expiry of his term as member.
- (3) Where a Member entitled to receive travelling allowance under section 8, chooses to travel by air, ship or steamer, he shall be entitled to surrender such part of the facility provided by sub-section (1) as is equivalent to the difference between the air, ship or steamer fare actually paid by him and the railway fare to which he is entitled under that section and receive the cash equivalent of the facility so surrendered:

Provided that aggregate amount so paid either as railway fare or in respect of air, fare or as the difference between the air fare and the railway fare or as or in respect of any of them shall not exceed rupees *one lakh fifty thousand within a ***financial year.

Explanation.- For the purposes of this section, a member shall include a Minister as defined in the Rajasthan Ministers' Salaries Act, 1956 (Act No. 43 of 1956) and an Officer of the Legislative Assembly for the State as defined in this Act.

- **8C.** Constituency Allowance.- (1) A member shall be entitled to receive the Constituency Allowance of rupees ***fourty thousand per month.
- (2) For the avoidance of doubts, it is hereby declared that the Constituency Allowance admissible under sub-section (1) shall be in addition to, and not in derogation of, any other allowances or facilities admissible (whether in cash or kind) under the Act.

^{*} Sub by Notification No. F2 (19) vidhi-2/2005 dated May 11, 2005

^{**} Sub by Notification No. F2 (25) vidhi-2/2006 dated April 24, 2006

^{***} Sub by Raj Act No 12 of 2010 Notification No F2(22) vidhi/2/2010 dated April 29, 2010 w.e.f. 1st August 2009

[#] Sub by Raj Act No 19 of2012 Notifiaction N. F2 (30) vidhi/2/2012 dated May, 2012 w.e.f. 1st April, 2012

- ****8D. Secretarial Assistance to members.-** Every member shall be provided with an employee, drawing pay in a Grade Pay not exceeding the Grade Pay No. 9 as specified in the Rajasthan Civil Services (Revised Pay) Rules, 2008, by the revenue department of the State Government as secretarial assistance or, at the option of the member, a lump sum amount of twenty thousand rupees per mensem shall be paid to the member in lieu of the secretarial assistance.
- **9.** Amenities.— (1) Every member of the Legislative Assembly shall be entitled to such medical facilities for himself and for members of his family and to such housing ***facilities as may be prescribed.

Explanation.— For the purpose of sub-section (1), housing facility shall include—

(i) grant of house rent allowance at such rate and subject to such conditions and restrictions as may be prescribed :

Provided that such house rent allowance shall be admissible to members residing at Jaipur in the accommodation owned or hired by them with effect from the date of commencement of the Rajasthan Legislative Assembly (Officers and Members Emoluments and Pension) (Amendment) Act, 1987 or from the date of occupation of such accommodation, whichever is later; and

- *(a) allotment of Government residential accommodation on rent at Jaipur for such period as may be prescribed.
- (b) supply of furniture, electricity and water, during the period of allotment of Government residential accommodation under clause (ii-a) in accordance with the provisions of this section.

^{*} Deleted w.e.f. December 16, 1992 vide Notification No. 2 (25) Vidhi/2/95 dated May 22, 1995 published in Rajasthan Gazette Part IV (a) Extraordinary dated May 22, 1995.

^{**} Inserted w.e.f. December 16, 1992 vide Notification No. 2 (25) Vidhi/2/95 dated May 22, 1995 published in Rajasthan Gazette Part IV (a) Extraordinary dated. May 22,1995.

^{***} Deleted by Notification F2 (25) vidhi-2006 dated. April 24, 2006

[#] Sub Raj Act No 12 of 2010 vide F2(22) vidhi/2/2010 dated April 29, 2010 w.e.f. 1st April, 2010

(iii) supply of furniture worth "eighty thousand rupees, free of charge, to members residing at Jaipur in the Government accommodation or in the accommodation owned or hired by them with effect from "1st April, 2012 or from the date of occupation of such accommodation, whichever is later.

*
$$(1A) - \times \times \times -$$

(3) Every Member shall immediately after the expiration of the period referred to in clause (ii-a) of the Explanation below vacate Government residential sub-section (1) the accommodation allotted to him. failing which, notwithstanding anything contained in the Rajasthan Public Premises (Eviction of Unauthorised Occupants) Act, 1964 (Rajasthan Act No. 2 of 1965) or any other law for the time being in force, an officer authorised by the State Government in this behalf may take possession of such residential accommodation together with the furniture referred to in clause (iii) of the explanation aforesaid and may for the purpose use such force as may be necessary in the circumstances.

Explanation.— For the purpose of this sub-section, 'Member' includes a person who has ceased to be a Member or an officer referred to in sub-section (1) of section 6 A as a 'said officer'.

^{** (2)-×××-}

^{*} Deleted w.e.f. F2 (25) vidhi-2/2006 dated April 24, 2006, published in Rajasthan Gazette, Part IV (A), dated April 24, 2006

^{**} Deleted by section 4(c) of Rajasthan Act No. 18 of 1995, published in the Rajasthan Gazette, Part IV (A), Extraordinary dated May 22, 1995

[#] Sub by. Raj Act No 19 of 2012 vide Notification No. F2 (30) vidhi/2/2012 dated may 16, 2012

- **9A.** Amenities to Chairmen of Committees.- Every Chairman of a Committee of the Legislative Assembly shall be entitled to a free telephone and such other postal facilities as may be prescribed.
- *Explanation.* For the purpose of this section, "Committee of the Legislative Assembly" means any Committee which is appointed, elected or nominated by or under the Rules of Procedure and Conduct of Business in the Rajasthan Legislative Assembly.
- 10. Officers not to practise profession etc.— An officer for the time being of the Legislative Assembly shall not during the tenure of his office, practise any profession or engage in any trade or undertake for remuneration any employment other than his duties as such officer.
- 11. Rules.— (1) The State Government shall, by notification in the Official Gazette, make rules for carrying out the purposes of this Act.
- (2) In particular and without prejudice to the generality of the foregoing power, such rules shall—
 - (a) prescribe the conditions and restrictions subject to which daily allowance may be drawn;
 - (b) prescribe the conditions under which the rates at which and the journeys for which travelling allowances may be claimed;
 - (c) specify the classes of journeys which shall be deemed to have been undertaken by an officer of the Legislative Assembly in the discharge of his duties;
 - (d) prescribe the conditions under which and the rate at which hospital and free medical attendance and treatment to be afforded to any officer in the discharge of his official duties;
 - (e) prescribe the medical, housing* facilities mentioned in section 9;
 - (f) specify the circumstances in which and the extent to which the salary of a member may be deducted;

^{*} Deleted w.e.f. F2 (25) vidhi-2/2006 dated April 24, 2006

- (ff) prescribe the rules for drawing pension and the form in which certificates, if any, shall be furnished by any person for the purpose of claiming any pension under this Act; and
- (g) lay down such other matters as may be or are required to be prescribed by this Act.
- (3) Any rule under this Act may be made so as to have retrospective effect from such date, not earlier than the date of commencement of this Act, as the State Government may, by notification in the Official Gazette, appoint.
- 12. Savings.- Nothing in this Act or in the rule made thereunder shall prevent any Officer or Member of the Legislative Assembly or any Minister from receiving or being entitled to receive in addition to the salaries and allowances to which he is entitled in accordance with law, any pension, allowance or salary lawfully permissible to him as a retired Government servant or otherwise.
- 12A. Option to draw allowances at lesser rates. Notwithstanding anything contained in this Act, a member who does not wish to draw allowances at the rates admissible to him under this Act, as amended from time to time, may draw such allowances at such rates as in force on such day as he may elect by notice in writing addressed to the Speaker.
- 13. Repeal and Savings.- (1) The Rajasthan Legislative Assembly (Officers and Members Emoluments) Ordinance, 1956 (Rajasthan Ordinance No. IX of 1956) is hereby repealed.
- (2) The said repeal shall not affect the rules made under the Rajasthan Legislative Assembly (Officers and Members Emoluments) Act, 1952 (Rajasthan Act XV of 1952), in force in the pre-reorganisation State of Rajasthan and such rules as in force immediately before the appointed day shall continue to be in force and shall be deemed, until new rules are made under this Act, to have been made thereunder.

14. Regulation of certain payments on account of the concessions.- Notwithstanding anything contained in the Rajasthan Legislative Assembly (Officers and Members Emoluments) Act, 1952 (Rajasthan Act XV of 1952) of the pre-reorganisation State of Rajasthan, all sums of money paid or payable for and on behalf of an Officer of the Legislative Assembly whose salary and allowances were governed by the said Act on account of the consumption of electricity and water at his residence shall, subject to the limits specified in section 6A, be deemed to have been properly and lawfully paid or payable and no demand shall be made on any such Officer for the refund of the whole or any portion of such payment.



राजस्थान राज—पत्र | RAJASTHAN GAZETTE विशेषांक

Extraordinary

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भाग 4 (क)

राजस्थान विधान मंडल के अधिनियम।

विधि (विधायी प्रारूपण) विभाग

(ग्रुप-2)

अधिसूचना

जयपुर, अप्रेल 29, 2010

संख्या प. 2 (22) विधि / 2 / 2010:—राजस्थान राजभाषा अधिनियम, 1956 (1956 का राजस्थान अधिनियम 47) की धारा 4 के परन्तुक के अनुसरण में ''दी राजस्थान लेजिस्लेटिव एसेम्बली (ऑफिसर्स एण्ड मेम्बर्स इमोल्यूमेंट्स एण्ड पेंशन) (अमेन्डमेंट) एक्ट, 2010 (एक्ट नं. 12 ऑफ 2010)'' का हिन्दी अनुवाद सर्वसाधारण की सूचनार्थ एतद्द्वारा प्रकाशित किया जाता है :-

(प्राधिकृत हिन्दी अनुवाद)

राजस्थान विधान सभा (अधिकारियों तथा सदस्यों की परिलब्धियां और पेंशन) (संशोधन) अधिनियम, 2010

(2010 का अधिनियम संख्यांक 12)

[राज्यपाल महोदय की अनुमति दिनांक 28 अप्रेल, 2010 को प्राप्त हुई]

राजस्थान विधान सभा (अधिकारियों तथा सदस्यों की परिलब्धियां और पेंशन) अधिनियम, 1956 को और संशोधित करने के लिए अधिनियम। भारत गणराज्य के इकसठवें वर्ष में राजस्थान राज्य विधान-मण्डल निम्नलिखित अधिनियम बनाता है :-

- 1. संक्षिप्त नाम और प्रारंभ.-(1) इस अधिनियम का नाम राजस्थान विधान सभा (अधिकारियों तथा सदस्यों की परिलब्धियां और पेंशन) (संशोधन) अधिनियम, 2010 है।
 - (2) यह तुरंत प्रवृत्त होगा।
- 2. 1957 के राजस्थान अधिनियम सं. 6 की धारा 3 का संशोधन.— राजस्थान विधान सभा (अधिकारियों तथा सदस्यों की परिलब्धियां और

पेंशन) अधिनियम, 1956 (1957 का अधिनियम सं. 6), जिसे इस अधिनियम में आगे मूल अधिनियम कहा गया है, की धारा 3 में,-

- (क) उप-धारा (1) में,-
 - (i) खण्ड (क) में विद्यमान अभिव्यक्ति "अठारह हजार रुपये" के स्थान पर अभिव्यक्ति ''तेईस हजार रुपये'' प्रतिस्थापित की जायेगी और 1 अगस्त, 2009 से प्रतिस्थापित की हुई समझी जायेगी
 - (ii) खण्ड (ख) में विद्यमान अभिव्यक्ति "सोलह हजार रुपये" के स्थान पर अभिव्यक्ति ''इक्कीस हजार रुपये'' प्रतिस्थापित की जायेगी और 1 अगस्त, 2009 से प्रतिस्थापित की हुई समझी जायेगी; और
- (ख) उप–धारा (2) में, विद्यमान अभिव्यक्ति ''राजस्थान विधान सभा (अधिकारियों तथा सदस्यों की परिलब्धियां और पेंशन) (संशोधन) अधिनियम, 2005 (2005 का अधिनियम सं. 13) के प्रारंभ की तारीख से'' के स्थान पर अभिव्यक्ति ''1 अगस्त. 2009 से'' प्रतिस्थापित की जायेगी।
- 3. 1957 के राजस्थान अधिनियम सं. 6 की धारा 3-क का संशोधन.-मूल अधिनियम की धारा 3-क में,-
 - (क) विद्यमान अभिव्यक्ति "राजस्थान विधान सभा (अधिकारियों तथा सदस्यों की परिलब्धियां और पेंशन) (संशोधन) अधिनियम, 2006 (2006 का अधिनियम सं. 12) के प्रारंभ की तारीख से'' के स्थान पर अभिव्यक्ति ''1 अगस्त, 2009 से'' प्रतिस्थापित की जायेगी: और
 - (ख) विद्यमान अभिव्यक्ति ''चौदह हजार रुपये प्रतिमास'' के स्थान पर अभिव्यक्ति ''बीस हजार रुपये प्रतिमास'' प्रतिस्थापित की जायेगी।
- 4. 1957 के राजस्थान अधिनियम सं. 6 की धारा 4 का संशोधन.— मूल अधिनियम की धारा 4 में विद्यमान अभिव्यक्ति "राजस्थान विधान सभा (अधिकारियों तथा सदस्यों की परिलब्धियां और पेंशन) (संशोधन) अधिनियम, 2006 (2006 का अधिनियम सं. 12) के प्रारंभ की तारीख से

पांच हजार रुपये प्रतिमास" के स्थान पर अभिव्यक्ति "1 अगस्त 2009 से दस हजार रुपये प्रतिमास" प्रतिस्थापित की जायेगी।

- 5. 1957 के राजस्थान अधिनियम सं. 6 की धारा 4-क का संशोधन.-मूल अधिनियम की धारा 4-क में विद्यमान उप-धारा (1) और (2) के स्थान पर निम्नलिखित उप–धाराएं प्रतिस्थापित की जायेंगी, अर्थात:-
 - ''(1) 1 अगस्त, 2009 से ऐसे प्रत्येक व्यक्ति को, जो राजस्थान विधान सभा सदस्य के रूप में.-
 - निरन्तर या अन्यथा पांच वर्ष तक की किसी कालावधि के लिए रहा हो, पांच हजार रुपये की पेंशन;
 - निरन्तर या अन्यथा पांच वर्ष से अधिक किन्तु दस वर्ष तक (ii) की किसी कालावधि के लिए रहा हो, छह हजार रुपये की पेंशन;
 - (iii) निरन्तर या अन्यथा दस वर्ष से अधिक किन्तू पन्द्रह वर्ष तक की किसी कालावधि के लिए रहा हो, सात हजार रुपये की
 - निरन्तर या अन्यथा पन्द्रह वर्ष से अधिक किन्तु बीस वर्ष (iv) तक की किसी कालावधि के लिए रहा हो, आठ हजार रुपये की पेंशन:
 - निरन्तर या अन्यथा बीस वर्ष से अधिक किन्तू पच्चीस वर्ष (\mathbf{v}) तक की किसी कालावधि के लिए रहा हो, नौ हजार रुपये की पेंशन;
 - निरन्तर या अन्यथा पच्चीस वर्ष से अधिक किन्त् तीस वर्ष (vi) तक की किसी कालावधि के लिए रहा हो, दस हजार रुपये की पेंशन:
 - निरन्तर या अन्यथा तीस वर्ष से अधिक किन्तू पैंतीस वर्ष (vii) तक की किसी कालावधि के लिए रहा हो, ग्यारह हजार रुपये की पेंशन;
 - निरन्तर या अन्यथा पैंतीस वर्ष से अधिक किन्तु चालीस वर्ष (viii) तक की किसी कालावधि के लिए रहा हो, बारह हजार रुपये की पेंशन:

- निरन्तर या अन्यथा चालीस वर्ष से अधिक किन्तु पैंतालीस (ix) वर्ष तक की किसी कालावधि के लिए रहा हो, तेरह हजार रुपये की पेंशन-
- निरन्तर या अन्यथा पैंतालीस वर्ष से अधिक किन्तु पचास (x) वर्ष तक की किसी कालावधि के लिए रहा हो, चौदह हजार रुपये की पेंशन:
- निरन्तर या अन्यथा पचास वर्ष से अधिक किन्तु पचपन वर्ष (xi) तक की किसी कालावधि के लिए रहा हो, पन्द्रह हजार रुपये की पेंशन:
- निरन्तर या अन्यथा पचपन वर्ष से अधिक किन्तु साठ वर्ष (xii) तक की किसी कालावधि के लिए रहा हो, सोलह हजार रुपये की पेंशन:
- निरन्तर या अन्यथा साठ वर्ष से अधिक की किसी (xiii) कालावधि के लिए रहा हो, सत्रह हजार रुपये की पेंशन, प्रतिमास संदत्त की जायेगी:

परन्तु किसी भी व्यक्ति की ऐसी कालावधि के लिए ऐसी किसी पेंशन का संदाय नहीं किया जायेगा जिसके दौरान उसे संसद् या किसी भी राज्य विधान-मण्डल के सदस्य के रूप में या किसी भी राज्य सरकार या केन्द्रीय सरकार या केन्द्रीय सरकार या किसी राज्य सरकार के स्वामित्वाधीन या नियंत्रणाधीन किसी निगम या किसी भी स्थानीय प्राधिकरण से कोई वेतन प्राप्त होता था या होता है और यदि ऐसा कोई वेतन प्राप्त होता था या होता है, तो उस कालावधि के लिए पेंशन का संदाय स्थगित रहेगा:

परन्तु यह और कि जहां ऐसे किसी व्यक्ति को ऐसा सदस्य होने के कारण या ऐसे किसी पद धारण या इस प्रकार नियोजित होने के फलस्वरूप संदेय वेतन या पारिश्रमिक किसी भी दशा में इस धारा के अधीन संदेय पेंशन से कम हो तो ऐसा व्यक्ति इस धारा के अधीन पेंशन के रूप में केवल उनका अंतर प्राप्त करने का हकदार होगा :

परन्तु यह और भी कि जहां कोई व्यक्ति इस धारा के अधीन पेंशन का हकदार होने के साथ ही किसी भी विधि के अधीन या अन्यथा राष्ट्रपति, उपराष्ट्रपति या किसी राज्य का राज्यपाल या किसी

संघ राज्यक्षेत्र का प्रशासक होने से या सांसद या किसी अन्य राज्य विधान-मण्डल या दिल्ली महानगर परिषद का सदस्य होने से या केन्द्रीय सरकार या किसी राज्य सरकार से या केन्द्रीय सरकार या किसी राज्य सरकार के स्वामित्वाधीन या नियंत्रणाधीन किसी निगम से या किसी स्थानीय प्राधिकरण से किसी पेंशन का भी हकदार होता है. तो.-

- (क) जहां पेंशन की रकम, जिसके लिए वह ऐसी किसी विधि के अधीन या अन्यथा हकदार है, सत्रह हजार रुपये प्रतिमास के बराबर या उससे अधिक है, वहां ऐसा व्यक्ति इस उप–धारा के अधीन किसी भी पेंशन का हकदार नहीं होगा; और
- (ख) जहां पेंशन की रकम, जिसके लिए वह ऐसी किसी विधि के अधीन या अन्यथा हकदार है, सत्रह हजार रुपये प्रतिमास से कम है, वहां ऐसा व्यक्ति ऐसी अन्य पेंशन के अतिरिक्त, इस उप-धारा के अधीन पेंशन प्राप्त करने का हकदार होगा तथापि इस बात के अध्यधीन रहते हुए कि दोनों पेंशनों का योग सत्रह हजार रुपये प्रतिमास से अधिक नहीं होगा।

स्पष्टीकरण I.-इस धारा के अधीन पेंशन अवधारित करने के प्रयोजन के लिए वर्षों की संख्या संगणित करने में उस कालावधि को गिना जायेगा जिसके दौरान कोई व्यक्ति राजस्थान विधान सभा की सदस्यता के आधार पर मंत्री या इस अधिनियम में यथा परिभाषित कोई अधिकारी या दोनों रहा हो।

स्पष्टीकरण II.—यदि पांच वर्ष की कालावधि समाप्त होने के पूर्व ही विधान सभा विघटित कर दी जाती है, तो विधान सभा के सदस्य के रूप में कालावधि की संगणना करने के प्रयोजन के लिए आम चुनाव के पश्चात विधान सभा गठित होने की तारीख से प्रारम्भ होकर उसका विघटन होने की तारीख को समाप्त होने वाली कालावधि पांच वर्ष की कालावधि समझी जायेगी।

स्पष्टीकरण III.-इस धारा के अधीन पेंशन अवधारित करने के प्रयोजन के लिए कुल वर्षों की संख्या की संगणना करने में किसी व्यक्ति की राजस्थान विधान सभा की सदस्यता की अवधि में वह अवधि भी सम्मिलित की जायेगी जिस अवधि में वह संसद अथवा भूतपूर्व अजमेर राज्य की विधान सभा का सदस्य रहा हो।

स्पष्टीकरण IV.-इस धारा के प्रयोजन के लिए वेतन के अन्तर्गत इस अधिनियम के अधीन प्राप्त वेतन और निम्नलिखित के रूप में प्राप्त वेतन भी है :-

- (i) राष्ट्रपति या उपराष्ट्रपति या किसी राज्य का राज्यपाल या किसी संघ राज्यक्षेत्र का प्रशासक; या
- (ii) संसद् या किसी राज्य विधान-मण्डल का सदस्य; या
- (iii) भारत सरकार या किसी राज्य का मंत्री या उपमंत्री; या
- (iv) राज्य सभा या किसी राज्य की विधान परिषद का सभापति या उपसभापति; या
- (v) लोकसभा या किसी राज्य की विधान सभा का अध्यक्ष या उपाध्यक्ष या दिल्ली प्रशासन अधिनियम, 1966 की धारा 3 के अधीन गठित दिल्ली महानगर परिषद् का सदस्य।

स्पष्टीकरण V.-इस धारा के अधीन किसी व्यक्ति को संदेय पेंशन की रकम संगणित करने में राजस्थान स्वतंत्रता सेनानी सहायता नियम, 1959 के अधीन या इसी विषय पर बनाये गये किन्हीं भी अन्य नियमों के अधीन उसके द्वारा प्राप्त पेंशन की रकम हिसाब में नहीं ली जायेगी।

स्पष्टीकरण VI.-इस धारा के अधीन उस व्यक्ति के संबंध में पेंशन अवधारित करने के प्रयोजन के लिए, जो विधान सभा के लिए किसी उपचुनाव में निर्वाचित होता है, वर्षों की संगणना करने में, जिस तारीख को ऐसा व्यक्ति अपनी सदस्यता की शपथ लेता है उससे प्रारम्भ होने वाली और विधान सभा के विघटन की तारीख को समाप्त होने वाली कालावधि को पांच वर्ष समझा जायेगा।

- (2) उप–धारा (1) के अधीन पेंशन का हकदार प्रत्येक व्यक्ति राज्य सरकार द्वारा इस निमित्त बनाये गये नियमों, यदि कोई हों, के अध्यधीन 1 अप्रेल, 2010 से,-
 - (क) चिकित्सीय उपचार के लिए किसी व्यय के पुनर्भरण के लिए उसी के समतुल्य का हकदार होगा जो राज्य सरकार के प्रथम वर्ग की सेवा के सेवानिवृत्त अधिकारियों को अनुज्ञेय है; और
 - (ख) दो निःशूल्क अनन्तरणीय पासों का भी हकदार होगा जो उसे और उसके साथ जाने वाले किसी व्यक्ति को राजस्थान राज्य पथ परिवहन निगम सेवा द्वारा चाहे जिस किसी भी पथ पर यह संचालित हो, ऐसी श्रेणी में और ऐसी शर्तों के

अध्यधीन जो विहित की जायें. किसी भी समय यात्रा का हकदार बनायेंगे :

परन्तु जहां ऐसा व्यक्ति तत्समय पूर्वोक्त सुविधाओं में से किसी के लिए भी राष्ट्रपति, उपराष्ट्रपति या किसी राज्य का राज्यपाल या किसी संघ राज्यक्षेत्र का प्रशासक होने से या सांसद या किसी अन्य राज्य विधान–मण्डल या राष्ट्रीय राजधानी क्षेत्र, दिल्ली का सदस्य होने से या केन्द्रीय सरकार या किसी राज्य सरकार से या केन्द्रीय सरकार या किसी राज्य सरकार के स्वामित्वाधीन या नियंत्रणाधीन किसी निगम से या किसी स्थानीय प्राधिकरण से किसी विधि के अधीन या अन्यथा हकदार हो तो वह उस सीमा तक उक्त सुविधा का हकदार नहीं होगा।"।

- 6. 1957 के राजस्थान अधिनियम सं. 6 की धारा 4-ग और 4-घ का अन्तःस्थापन.-मूल अधिनियम की विद्यमान धारा 4-ख के पश्चात् और विद्यमान धारा 5 के पूर्व निम्नलिखित धाराएं अन्तःस्थापित की जायेंगी, अर्थात :-
 - "4-ग. भूतपूर्व सदस्य के पति या पत्नी को कौटुम्बिक पेंशन.-किसी मृतक भूतपूर्व सदस्य का पति या पत्नी 1 अगस्त, 2009 से या ऐसे सदस्य की मृत्यू की तारीख से, जो भी बाद में हो. दो हजार पांच सौ रुपये या ऐसे सदस्य द्वारा अंतिम आहरित पेंशन के पचास प्रतिशत के बराबर, जो भी अधिक हो, प्रतिमास कौटुम्बिक पेंशन प्राप्त करने का हकदार होगा : परन्तु-
 - (i) यदि इस धारा के अधीन कौटुम्बिक पेंशन का हकदार व्यक्ति किसी भी अन्य स्रोत से कोई वेतन या पेंशन प्राप्त करता है, तो.-
 - (क) जहां अन्य स्रोत से प्राप्य वेतन या पेंशन की रकम इस धारा के अधीन प्राप्य कौटुम्बिक पेंशन के बराबर या उससे अधिक है, वहां ऐसा व्यक्ति इस धारा के अधीन किसी भी पेंशन का हकदार नहीं होगा; और
 - (ख) जहां अन्य स्रोतों से प्राप्य वेतन या पेंशन की रकम इस धारा के अधीन प्राप्य कौटुम्बिक पेंशन की रकम से कम है, वहां ऐसा व्यक्ति अन्य स्रोत से ऐसे वेतन या पेंशन

के अतिरिक्त इस धारा के अधीन कौटुम्बिक पेंशन प्राप्त करने का हकदार होगा, तथापि, इस धारा के अधीन कौट्म्बिक पेंशन और अन्य स्रोत से वेतन या पेंशन, कुल मिलाकर दोनों इस धारा के अधीन कौटुम्बिक पेंशन के रूप में संदेय अधिकतम रकम से अधिक नहीं होंगी-

- (ii) यदि ऐसे सदस्य के पति या पत्नी का पुनर्विवाह हो जाता है तो उसे इस धारा के अधीन कोई पेंशन संदत्त नहीं की जायेगी: और
- (iii) जहां ऐसे सदस्य की एक से अधिक पत्नियां उत्तरजीवित रहती हैं, वहां इस धारा के अधीन संदेय कौट्रम्बिक पेंशन की रकम ऐसी पत्नियों को बराबर भागों में संदत्त की जायेगी।
- 4-घ. भूतपूर्व सदस्यों को निःशुल्क यात्रा सुविधा.-(1) प्रत्येक व्यक्ति जिसने राजस्थान विधान सभा के सदस्य के रूप में सेवा की है वह स्वयं के द्वारा या तो अकेले या उसके साथ जाने वाले किसी व्यक्ति सहित रेल, वायुयान, पोत या स्टीमर में किसी भी श्रेणी में भारत के राज्यक्षेत्र के भीतर किसी वित्तीय वर्ष में पच्चीस हजार रुपये की अधिकतम सीमा के अध्यधीन, ऐसी रीति से और ऐसी शर्तों के अध्यधीन जैसी कि इस निमित्त बनाये गये नियमों द्वारा विहित की जायें, 1 अप्रेल, 2010 से किसी यात्रा के वास्तविक किराये का पूनर्भरण प्राप्त करने का हकदार होगा।
- 7. 1957 के राजस्थान अधिनियम सं. 6 की धारा 5 का संशोधन.— मूल अधिनियम की धारा 5 की विद्यमान उप–धारा (1) और (2) के स्थान पर निम्नलिखित उप-धाराएं प्रतिस्थापित की जायेंगी, अर्थातु:-
 - "(1) 1 अगस्त, 2009 से या उस तारीख से जिसको वह उसके पश्चात् पदभार सम्भाले, जो भी बाद में हो, सरकारी मुख्य सचेतक को बाईस हजार रुपये प्रति मास और सरकारी उप मुख्य सचेतक को बीस हजार रुपये प्रति मास वेतन संदत्त किया जायेगा।
 - (2) उप–धारा (1) के अधीन संदेय वेतन के साथ–साथ सरकारी मुख्य सचेतक और सरकारी उप मुख्य सचेतक को 1 अगस्त, 2009 से या उस तारीख से जिसको वह उसके पश्चात् पदभार सम्भाले, जो भी बाद में हो, सरकारी मुख्य सचेतक और

सरकारी उप मुख्य सचेतक को बीस हजार रुपये प्रति मास सत्कार भत्ता संदत्त किया जायेगा।"।

- 8. 1957 के राजस्थान अधिनियम सं. 6 की धारा 6 का संशोधन.-मूल अधिनियम की धारा 6 की विद्यमान उप–धारा (1) के स्थान पर निम्नलिखित उप-धारा प्रतिस्थापित की जायेगी, अर्थात:-
 - "(1) विपक्ष के नेता को 1 अगस्त, 2009 से या उस तारीख से, जिसको वह उसके पश्चात् अपना पद ग्रहण करता है, जो भी बाद में हो, बाईस हजार रुपये वेतन और बीस हजार रुपये सत्कार भत्ता प्रति मास संदत्त किया जायेगा।"।
- 9. 1957 के राजस्थान अधिनियम सं. 6 की धारा 8 का संशोधन.— मूल अधिनियम की धारा 8 की उप-धारा (1) के खण्ड (ख) में विद्यमान अभिव्यक्ति ''चार सौ रुपये'' के स्थान पर अभिव्यक्ति ''सात सौ रुपये'' और विद्यमान अभिव्यक्ति ''पांच सौ रुपये'' के स्थान पर अभिव्यक्ति ''आठ सौ रुपये'' प्रतिस्थापित की जायेगी और 1 अगस्त, 2009 से प्रतिस्थापित की हुई समझी जायेगी।
- 10. 1957 के राजस्थान अधिनियम सं. 6 की धारा 8-ख का संशोधन.-मूल अधिनियम की विद्यमान धारा 8-ख में,-
 - (क) विद्यमान उप-धारा (1) और (2) के स्थान पर निम्नलिखित उप-धाराएं प्रतिस्थापित की जायेंगी और 1 अप्रैल, 2010 से प्रतिस्थापित हुई समझी जायेंगी, अर्थात:-
 - ''(1) प्रत्येक व्यक्ति जिसने राजस्थान विधान सभा के सदस्य के रूप में सेवा की है वह स्वयं के द्वारा या तो अकेले या उसके साथ जाने वाले किसी व्यक्ति सहित रेल. वायुयान, पोत या स्टीमर में किसी भी श्रेणी में भारत के राज्यक्षेत्र के भीतर किसी वित्तीय वर्ष में एक लाख रुपये की अधिकतम सीमा के अध्यधीन, ऐसी रीति से और ऐसी शर्तों के अध्यधीन जैसी कि इस निमित्त बनाये गये नियमों द्वारा विहित की जायें, 1 अप्रेल, 2010 से किसी यात्रा के वास्तविक किराये का पुनर्भरण प्राप्त करने का हकदार होगा।
 - (2) जहां उप–धारा (1) के अधीन किसी वित्तीय वर्ष में प्राप्त पुनर्भरण की कुल रकम एक लाख रुपये से कम है वहां, एक लाख रुपये के पूनर्भरण की रकम से कम रह गई

रकम आगामी वित्तीय वर्ष या वर्षों में अग्रनीत की जायेगी और वह सदस्य अपनी पदावधि की समाप्ति से पूर्व किसी भी समय सदस्य के रूप में ऐसी रकम का उपयोग करने का हकदार होगा।": और

- (ख) उप–धारा (3) के परन्तुक में विद्यमान अभिव्यक्ति ''एक कलैण्डर वर्ष के भीतर पचहत्तर हजार रुपये'' के स्थान पर अभिव्यक्ति "किसी एक वित्तीय वर्ष के भीतर एक लाख रुपये" प्रतिस्थापित की जायेगी और 1 अप्रेल, 2010 से प्रतिस्थापित की हुई समझी जायेगी;
- 11. 1957 के राजस्थान अधिनियम सं. 6 की धारा 8-ग का संशोधन.-मूल अधिनियम की धारा 8-ग की उप-धारा (1) में विद्यमान अभिव्यक्ति ''बीस हजार'' के स्थान पर अभिव्यक्ति ''तीस हजार'' प्रतिस्थापित की जायेगी और 1 अगस्त, 2009 से प्रतिस्थापित की हुई समझी जायेगी।
- 12. 1957 के राजस्थान अधिनियम सं. 6 की धारा 8–घ का संशोधन.-मूल अधिनियम की विद्यमान धारा 8-ग के पश्चात् और विद्यमान धारा ९ के पूर्व निम्नलिखित धारा अन्तःस्थापित की जायेगी और 1 अप्रेल, 2010 से अन्तःस्थापित की हुई समझी जायेगी, अर्थात्:-

"8-घ. **सदस्यों को सचिवालयिक सहायता.**-प्रत्येक सदस्य को, राज्य सरकार के राजस्व विभाग द्वारा राजस्थान सिविल सेवा (पुनरीक्षित वेतन) नियम, 2008 में यथाविनिर्दिष्ट ग्रेड वेतन सं. 9 से अनधिक की ग्रेड वेतन में वेतन आहरित करने वाला एक कर्मचारी सचिवालयिक सहायक के रूप में उपलब्ध कराया जायेगा या, सदस्य के विकल्प पर, सचिवालयिक सहायक के बदले में सदस्य को बीस हजार रुपये प्रतिमाह की एकमुश्त राशि संदत्त की जायेगी।"

> एस. एस. कोटारी, प्रमुख शासन सचिव।

LAW (LEGISLATIVE DRAFTING) DEPARTMENT (GROUP-II)

NOTIFICATION

Jaipur, April 29, 2010

No. F. 2 (22) Vidhi/2/2010.—The following Act of the Rajasthan State Legislature received the assent of the Governor on the 28th day of April, 2010 and is hereby published for general information:-

THE RAJASTHAN LEGISLATIVE ASSEMBLY (OFFICERS AND MEMBERS EMOLUMENTS AND PENSION) (AMENDMENT) ACT, 2010

(Act No. 12 of 2010)

[Received the assent of the Governor on the 28th day of April, 2010]

An

Act

further to amend the Rajasthan Legislative Assembly (Officers and Members Emoluments and Pension) Act, 1956.

Be it enacted by the Rajasthan State Legislature in the Sixty-first Year of the Republic of India, as follows:-

- **1. Short title and commencement**.—(1) This Act may be called the Rajasthan Legislative Assembly (Officers and Members Emoluments and Pension) (Amendment) Act, 2010.
 - (2) It shall come into force at once.
- **2.** Amendment of section 3, Rajasthan Act No. 6 of **1957**.—In section 3 of the Rajasthan Legislative Assembly (Officers and Members Emoluments and Pension) Act, 1956 (Act No. 6 of 1957), hereinafter in this Act referred to as the principal Act,-
 - (a) in sub-section (1),-
 - (i) in clause (a), for the existing expression "eighteen thousand rupees", the expression "twenty three thousand rupees" shall be substituted and shall be deemed to have been substituted with effect from 1st August, 2009;
 - (ii) in clause (b), for the existing expression "sixteen thousand rupees", the expression "twenty one

- thousand rupees" shall be substituted and shall be deemed to have been substituted with effect from 1st August, 2009; and
- (b) in sub-section (2) for the existing expression "the date of the commencement of the Rajasthan Legislative Assembly (Officers and Members Emoluments and Pension) (Amendment) Act, 2005 (Act No. 13 of 2005)", the expression "1st August, 2009" shall be substituted.
- 3. Amendment of section 3-A, Rajasthan Act No. 6 of 1957.—In section 3-A of the principal Act,-
 - (a) for the existing expression "the date of the commencement of the Rajasthan Legislative Assembly (Officers and Members Emoluments and Pension) (Amendment) Act, 2006 (Act No. 12 of 2006)", the expression "1st August, 2009" shall be substituted; and
 - (b) for the existing expression "fourteen thousand rupees", the expression "twenty thousand rupees" shall be substituted.
- **4. Amendment of section 4, Rajasthan Act No. 6 of 1957.**—In section 4 of the principal Act, for the existing expression "five thousand rupees per mensem with effect from the date of commencement of the Rajasthan Legislative Assembly (Officers and Members Emoluments and Pension) (Amendment) Act, 2006 (Act No. 12 of 2006)", the expression "ten thousand rupees per mensem with effect from 1st August, 2009" shall be substituted.
- 5. Amendment of section 4-A, Rajasthan Act No. 6 of 1957.—In section 4-A of the principal Act, for the existing sub-sections (1) and (2), the following sub-sections shall be substituted, namely:-
- "(1) With effect from 1st August, 2009 there shall be paid per mensem to every person, who has served as a member of the Rajasthan Legislative Assembly-
 - (i) for any period upto five years, whether continuous or not, a pension of rupees five thousand;
 - (ii) for any period beyond five years but upto ten years, whether continuous or not, a pension of rupees six thousand;

- (iii) for any period beyond ten years but upto fifteen years, whether continuous or not, a pension of rupees seven thousand;
- (iv) for any period beyond fifteen years but upto twenty years, whether continuous or not, a pension of rupees eight thousand;
- (v) for any period beyond twenty years but upto twenty five years, whether continuous or not, a pension of rupees nine thousand;
- (vi) for any period beyond twenty five years but upto thirty years, whether continuous or not, a pension of rupees ten thousand;
- (vii) for any period beyond thirty years but upto thirty five years, whether continuous or not, a pension of rupees eleven thousand;
- (viii) for any period beyond thirty five years but upto forty years, whether continuous or not, a pension of rupees twelve thousand;
- (ix) for any period beyond forty years but upto forty five years, whether continuous or not, a pension of rupees thirteen thousand;
- (x) for any period beyond forty five years but upto fifty years, whether continuous or not, a pension of rupees fourteen thousand;
- (xi) for any period beyond fifty years but upto fifty five years, whether continuous or not, a pension of rupees fifteen thousand;
- (xii) for any period beyond fifty five years but upto sixty years, whether continuous or not, a pension of rupees sixteen thousand;
- (xiii) for any period beyond sixty years, whether continuous or not, a pension of rupees seventeen thousand :

Provided that no such pension shall be paid to any person for the period during which such person was or is in receipt of any salary as Member of Parliament or any State Legislature or from any State Government or the Central Government, or any Corporation owned or controlled by the Central Government or any State Government or any local authority and if any such salary was or is received the payment of pension shall be suspended for that period:

Provided further that the salary or remuneration payable to such person for being such member or for holding such office or being so employed, is in any case less than the pension payable to him under this section, such person shall be entitled only to receive the balance as pension under this section:

Provided further also that where any person entitled to pension under this section is also entitled to any pension as the President, Vice-President or Governor of any State or the Administrator of any Union Territory or as Member of Parliament or of any other State Legislature or the Metropolitan Council of Delhi or from the Central Government, or any State Government, or any Corporation owned or controlled by the Central Government or any State Government or any local authority, under any law or otherwise, then, —

- (a) where the amount of pension to which he is entitled under such law or otherwise is equal to or more than seventeen thousand rupees per mensem such person shall not be entitled to any pension under this subsection; and
- (b) where the amount of pension to which he is entitled under such law or otherwise is less than seventeen thousand rupees per mensem, such person shall be entitled to receive pension under this sub-section in addition to such other pension subject, however, that the aggregate of both the pension shall not exceed seventeen thousand rupees per mensem.

Explanation I.—In computing the number of years for the purposes of determining pension under this section, the period

during which a person has served as a Minister or as an officer as defined in this Act, or both, by virtue of his membership of the Rajasthan Legislative Assembly shall be taken into account.

Explanation II.—If the Legislative Assembly is dissolved before the expiration of the period of five years, for the purpose of computing the period as Member of the Legislative Assembly the period commencing with the date of the constitution of the Legislative Assembly after the General Election and ending with the date of dissolution, shall be deemed to be five years.

Explanation III.—In computing the aggregate number of years for the purpose of determining pension under this section, the period during which a person has served as a Member of Parliament or as a Member of the Legislative Assembly of erstwhile State of Ajmer shall be included in the period for which a person has served as a Member of the Rajasthan Legislative Assembly.

Explanation IV.—For the purpose of this section, salary includes salary received under this Act and salary received as:-

- (i) the President or Vice-President or Governor of any State or the Administrator of any Union Territory; or
- (ii) a Member of the Parliament or any State Legislature; or
- (iii) a Minister or Deputy-Minister of the Government of India or any State; or
- (iv) the Chairman or Deputy-Chairman of the Council of States, or the Legislative Council of any State; or
- (v) the Speaker or Deputy-Speaker of the House of the People, or of the Legislative Assembly of any State or as a Member of the Metropolitan Council of Delhi constituted under section 3 of the Delhi Administration Act, 1966.

Explanation V.—In computing the amount of pension payable to any person under this section, the amount of pension received by him under the Rajasthan Freedom Fighters Aid Rules, 1959 or under any other rules made on the same subject shall not be taken into account.

Explanation VI.—In computing the number of years for the purpose of determining pension under this section with respect to a person who is elected to the Legislative Assembly in a bye-election, the period commencing with the date on which such person takes oath of his membership and ending with the date of dissolution of the Assembly shall be deemed to be five years.

- (2) With effect from 1st April, 2010, every person entitled to pension under sub-section (1), subject to rules, if any, made in this behalf by the State Government,-
 - (a) shall be entitled to reimbursement of any expenditure on account of medical treatment equivalent to that permissible to the retired officers of class I services of the State Government; and
 - (b) shall also be entitled to two free non-transferable passes which would entitle him and any other person accompanying him to travel at any time by the Rajasthan State Road Transport Corporation Service on whichever routes it operates, in such class of accommodation and subject to such conditions as may be prescribed:

Provided that where such person is also entitle to any of the aforesaid facilities for the time being as the President, Vice-President, or Governor of any State or the Administrator of any Union Territory or as Member of Parliament or of any other State Legislature or the National Capital Territory of Delhi or from the Central Government or any State Government, or any Corporation owned or controlled by the Central Government or any State Government, or any local authority, under any law or otherwise, he shall not be entitled to that facility to that extent."

- **6.** Insertion of section 4-C and 4-D, Rajasthan Act No. 6 of 1957.—After the existing section 4-B and before the existing section 5 of the principal Act, the following sections shall be inserted, namely:-
 - "4-C. Family pension to the spouse of the Exmember.—The spouse of a deceased Ex-member shall be

entitled with effect from 1st August, 2009 or with effect from the date of death of such member, whichever is later, to receive per mensem a family pension equal to rupees two thousand five hundred or equal to fifty percent of the last drawn pension by such member, whichever is higher:

Provided that -

- (i) if the person entitled to a family pension under this section is in receipt of any salary or pension from any other source, then,-
 - (a) where the amount of salary or pension being received from other source is equal to or more than the family pension receivable under this section, such person shall not be entitled to any pension under this section; and
 - (b) where the amount of salary or pension being received from other source is less than the amount of family pension receivable under this section, such person shall be entitled to receive family pension under this section in addition to such salary or pension from other source subject, however, that the aggregate of both the family pension under this section and the salary or pension from other source shall not exceed the maximum amount payable under this section as family pension;
- (ii) if the spouse of such member remarries, he or she shall not be paid any pension under this section; and
- (iii) where more than one wife has survived such member, the amount of family pension payable under this section shall be paid to such wives in equal shares.
- **4-D. Free travelling facility to Ex-members.**–(1) With effect from 1st April, 2010, every person, who has

served as a member of the Rajasthan Legislative Assembly shall be entitled to receive reimbursement of actual fare of any journey undertaken by him, either alone or with persons accompanying him, within the territory of India in any class of railway, air, ship or steamer, subject to a maximum limit of rupees twenty five thousand in a financial year, in such manner and subject to such conditions as may be prescribed by rules made in this behalf.".

- **7.** Amendment of section 5, Rajasthan Act No. 6 of 1957.—In section 5 of the principal Act, for the existing subsections (1) and (2), the following sub-sections shall be substituted, namely:-
 - "(1) There shall be paid, with effect from 1st August, 2009 or with effect from the date on which he may thereafter enter upon his office, whichever may be later, a salary of twenty two thousand rupees per mensem to the Government Chief Whip and a salary of twenty thousand rupees per mensem to the Deputy Government Chief Whip.
 - (2) In addition to the salary payable under sub-section (1), there shall be paid, with effect from 1st August, 2009 or with effect from the date on which he may thereafter enter upon his office, whichever may be later, to the Government Chief Whip and the Deputy Government Chief Whip, a sumptuary allowance of twenty thousand rupees per mensem."
- **8.** Amendment of section 6, Rajasthan Act No. 6 of 1957.—For the existing sub-section (1) of section 6 of the principal Act, the following sub-section shall be substituted, namely:-
 - "(1) There shall be paid to the Leader of the Opposition, with effect from 1st August, 2009 or with effect from the date on which he may thereafter enter upon his office, whichever may be later, a salary of twenty two thousand rupees and a sumptuary allowance of twenty thousand rupees per mensem."

- **9. Amendment of section 8, Rajasthan Act No. 6 of 1957.** In clause (b) of sub-section (1) of section 8 of the principal Act, for the existing expression "four hundred rupees", the expression "seven hundred rupees" and for the existing expression "five hundred rupees", the expression "eight hundred rupees" shall be substituted and shall be deemed to have been substituted with effect from 1st August, 2009.
- 10. Amendment of section 8-B, Rajasthan Act No. 6 of 1957.-In the existing section 8-B of the principal Act,-
 - (a) for the existing sub-sections (1) and (2), the following sub-sections shall be substituted and shall be deemed to have been substituted with effect from 1st April, 2010, namely:-
 - "(1) Every member shall be entitled to receive reimbursement of actual fare of any journey undertaken by him, either alone or with persons accompanying him, within the territory of India in any class of railway, air, ship or steamer, subject to a maximum limit of rupees one lakh in a financial year, in such manner and subject to such conditions as may be prescribed by rules made in this behalf.
 - (2) Where the total amount of reimbursement received in a financial year under sub-section (1) is less than rupees one lakh, the amount by which the amount of reimbursement is less than one lakh shall be carried forward in next financial year or years and the member shall be entitled to utilize such amount at any time before expiry of his term as member."; and
 - (b) in proviso to sub-section (3), for the existing expression "rupees seventy five thousand within a calendar year", the expression "rupees one lakh within a financial year" shall be substituted and shall be deemed to have been substituted with effect from 1st April, 2010.

- 11. Amendment of section 8-C, Rajasthan Act No. 6 of 1957.—In sub-section (1) of section 8-C of the principal Act, for the existing expression "twenty thousand", the expression "thirty thousand" shall be substituted and shall be deemed to have been substituted with effect from 1st August, 2009.
- **12. Insertion of section 8-D, Rajasthan Act No. 6 of 1957.**—After the existing section 8-C and before the existing section 9 of the principal Act, the following section shall be inserted and shall be deemed to have been inserted with effect from 1st April, 2010, namely:-
 - **"8-D. Secretarial Assistance to members.-** Every member shall be provided with an employee, drawing pay in a Grade Pay not exceeding the Grade Pay No. 9 as specified in the Rajasthan Civil Services (Revised Pay) Rules, 2008, by the revenue department of the State Government as secretarial assistance or, at the option of the member, a lump sum amount of twenty thousand rupees per mensem shall be paid to the member in lieu of the secretarial assistance."

एस. एस. कोठारी, Principal Secretary to the Government.

20 Government Central Press, Jaipur.



राजस्थान राज—पत्र|RAJASTHAN GAZETTE विशेषांक

Extraordinary

साधिकार प्रकाशित

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राजस्थान विधान मंडल के अधिनियम।

LAW (LEGISLATIVE DRAFTING) DEPARTMENT (GROUP-II)

NOTIFICATION

Jaipur, May 16, 2012

No. F. 2 (30) Vidhi/2/2012.-The following Act of the Rajasthan State Legislature which received the assent of the Governor on the 15th day of May, 2012 is hereby published for general information:-

THE RAJASTHAN LEGISLATIVE ASSEMBLY (OFFICERS AND MEMBERS EMOLUMENTS AND PENSION) (AMENDMENT) ACT, 2012

(Act No. 19 of 2012)

[Received the assent of the Governor on the 15th Day of May 2012]

An

Act

further to amend the Rajasthan Legislative Assembly (Officers and Members Emoluments and Pension) Act, 1956.

Be it enacted by the Rajasthan State Legislature in the Sixty-third Year of the Republic of India, as follows:-

- 1. Short title and commencement.- (1) This Act may be called the Rajasthan Legislative Assembly (Officers and Members Emoluments and Pension) (Amendment) Act, 2012.
 - (2) It shall come into force at once.
- 2. Amendment of section 3, Rajasthan Act No. 6 of 1957.- In section 3 of the Rajasthan Legislative Assembly

(Officers and Members Emoluments and Pension) Act, 1956 (Act No. 6 of 1957), hereinafter referred to as the principal Act,-

- (a) in sub-section (1),-
 - (i) in clause (a), for the existing expression "twenty three thousand rupees", the expression "thirty three thousand rupees" shall be substituted and shall be deemed to have been substituted with effect from 1st April, 2012; and
 - (ii) in clause (b), for the existing expression "twenty one thousand rupees", the expression "thirty thousand rupees" shall be substituted and shall be deemed to have been substituted with effect from 1st April, 2012; and
- (b) in sub-section (2), for the existing expression "1st August, 2009", the expression "1st April, 2012" shall be substituted.
- 3. Amendment of section 3-A, Rajasthan Act No. 6 of 1957.- In section 3-A of the principal Act,-
 - (a) for the existing expression "1st August, 2009", the expression "1st April, 2012" shall be substituted; and
 - (b) for the existing expression "twenty thousand rupees", the expression "thirty thousand rupees" shall be substituted.
- **4.** Amendment of section **4,** Rajasthan Act No. 6 of **1957.-** In section 4 of the principal Act, for the existing expression "ten thousand rupees per mensem with effect from 1st August, 2009", the expression "fifteen thousand rupees per mensem with effect from 1st April, 2012" shall be substituted.
- 5. Amendment of section 4-A, Rajasthan Act No. 6 of 1957.- In section 4-A of the principal Act, for the existing subsection (1), the following shall be substituted, namely:-
- "(1) With effect from 1st April, 2012 there shall be paid to every person, who has served as a member of the Rajasthan Legislative Assembly for any period upto five years, whether continuous or not, a pension of rupees seven thousand five hundred per mensem and an additional pension of rupees one thousand per mensem for every year or part thereof, whether continuous or not, beyond the aforesaid period of five years:

Provided that no such pension shall be paid to any person for the period during which such person was or is in receipt of any salary as Member of Parliament or any State Legislature or from any State Government or the Central Government, or any Corporation owned or controlled by the Central Government or any State Government or any local authority and if any such salary was or is received the payment of pension shall be suspended for that period:

Provided further that the salary or remuneration payable to such person for being such member or for holding such office or being so employed, is in any case less than the pension payable to him under this section, such person shall be entitled only to receive the balance as pension under this section:

Provided also that pension payable to a person under this section shall be increased by twenty percent if he has attained the age of seventy years and shall be increased by thirty percent if he has attained the age of eighty years.

Explanation I.- In computing the number of years for the purposes of determining pension under this section, the period during which a person has served as a Minister or as an officer as defined in this Act, or both, by virtue of his membership of the Rajasthan Legislative Assembly shall be taken into account.

Explanation II.- If the Legislative Assembly is dissolved before the expiration of the period of five years, for the purpose of computing the period as Member of the Legislative Assembly the period commencing with the date of the constitution of the Legislative Assembly after the General Election and ending with the date of dissolution, shall be deemed to be five years.

Explanation III.- For the purpose of this section, salary includes salary received under this Act and salary received as:-

- (i) the President or Vice-President or Governor of any State or the Administrator of any Union Territory; or
- (ii) a Member of the Parliament or any State Legislature; or
- (iii) a Minister or Deputy-Minister of the Government of India or any State; or
- (iv) the Chairman or Deputy-Chairman of the Council of States, or the Legislative Council of any State; or

(v) the Speaker or Deputy-Speaker of the House of the People, or of the Legislative Assembly of any State.

Explanation IV.- In computing the amount of pension payable to any person under this section, the amount of pension received by him under the Rajasthan Freedom Fighters Aid Rules, 1959 or under any other rules made on the same subject shall not be taken into account.

Explanation V.- In computing the number of years for the purpose of determining pension under this section with respect to a person who is elected to the Legislative Assembly in a bye-election, the period commencing with the date on which such person takes oath of his membership and ending with the date of dissolution of the Assembly shall be deemed to be five years."

- 6. Amendment of section 4-C, Rajasthan Act No. 6 of 1957.- The existing provisions of section 4-C of the principal Act shall be renumbered as sub-section (1) thereof and after the existing sub-section (1) so renumbered,-
 - (i) the following explanations shall be added with effect from 28th April, 2010, namely:-

"Explanation I.- For the purpose of this section 'last drawn pension', in respect of a member of the Legislative Assembly who had died or resigned before the expiry of his term of his office shall be the amount to which such member would have been entitled under section 4-A on the day immediately following the day of his death or, as the case may be, resignation, and in respect of an Ex-member who did not draw pension before his death, shall be the amount to which such member would have been entitled under section 4-A on the day immediately following the day of expiry of his last term of office.

Explanation II.- In computing the amount of pension payable to any person under this section, the amount of pension received by him under the Rajasthan Freedom Fighters Aid Rules, 1959 or under any other rules made on the same subject shall not be taken into account."; and

- (ii) the following sub-section shall be added, namely:-
 - "(2) With effect from 1st April, 2012 every person entitled to family pension under this section, subject to

rules, if any, made in this behalf by the State Government, shall be entitled to reimbursement of any expenditure on account of medical treatment equivalent to that permissible to the retired officers of class I services of the State Government.".

- 7. Amendment of section 5, Rajasthan Act No. 6 of 1957.- In section 5 of the principal Act,-
 - (i) in sub-section (1),-
 - (a) for the existing expression "1st August, 2009", the expression "1st April, 2012";
 - (b) for the existing expression "twenty two thousand rupees", the expression "thirty thousand rupees"; and
 - (c) for the existing expression "twenty thousand rupees", the expression "twenty seven thousand rupees",

shall be substituted; and

- (ii) in sub-section (2),-
 - (a) for the existing expression "1st August, 2009", the expression "1st April, 2012"; and
 - (b) for the existing expression "twenty thousand rupees", the expression "thirty thousand rupees",

shall be substituted.

- 8. Amendment of section 6, Rajasthan Act No. 6 of 1957.- In sub-section (1) of section 6 of the principal Act,-
 - (a) for the existing expression "1st August, 2009", the expression "1st April, 2012";
 - (b) for the existing expression "twenty two thousand rupees", the expression "thirty thousand rupees"; and
 - (c) for the existing expression "twenty thousand rupees", the expression "thirty thousand rupees",

shall be substituted.

- 9. Amendment of section 8, Rajasthan Act No. 6 of 1957.- In clause (b) of sub-section (1) of section 8 of the principal Act,-
 - (a) for the existing expression "seven hundred rupees", the expression "one thousand rupees"; and
 - (b) for the existing expression "eight hundred rupees", the expression "one thousand two hundred fifty rupees",

shall be substituted and shall be deemed to have been substituted with effect from 1st April, 2012.

- 10. Amendment of section 8-B, Rajasthan Act No. 6 of 1957.-In the existing section 8-B of the principal Act,-
 - (a) in sub-section (1), for the existing expression "rupees one lakh", the expression "rupees one lakh fifty thousand" shall be substituted and shall be deemed to have been substituted with effect from 1st April, 2012;
 - (b) in sub-section (2), for the existing expression "rupees one lakh", the expression "rupees one lakh fifty thousand" shall be substituted and shall be deemed to have been substituted with effect from 1st April, 2012; and
 - (c) in proviso to sub-section (3), for the existing expression "rupees one lakh", the expression "rupees one lakh fifty thousand" shall be substituted and shall be deemed to have been substituted with effect from 1st April, 2012.
- 11. Amendment of section 8-C, Rajasthan Act No. 6 of 1957.-In sub-section (1) of section 8-C of the principal Act, for the existing expression "thirty thousand", the expression "forty thousand" shall be substituted and shall be deemed to have been substituted with effect from 1st April, 2012.
- 12. Amendment of section 9, Rajasthan Act No. 6 of 1957.- In clause (iii) of sub-section (1) of section 9 of the principal Act.-
 - (i) for the existing expression "fifty thousand rupees", the expression "eighty thousand rupees" shall be substituted; and
 - (ii) for the existing expression "the date of commencement of the Rajasthan Legislative Assembly (Officers and Members Emoluments and Pension) (Amendment) Act, 1998 (Act No. 5 of 1998)", the expression "1st April, 2012" shall be substituted.

प्रकाश गुप्ता,

Principal Secretary to the Government.

विधि (विधायी प्रारूपण) विभाग

(ग्रुप-2)

अधिसूचना

जयप्र, मई 16, 2012

संख्या प. 2 (30)विधि/2/2012.-राजस्थान राजभाषा अधिनियम 1956 (1956 का अधिनियम सं. 47) की धारा 4 के परन्तुक के अनुसरण में 'दी राजस्थान लेजिस्लेटिव एसेम्बली (ऑफीसर्स एण्ड मेम्बर्स इमोल्यूमेंट्स एण्ड पेंशन) (अमेन्डमेंट) एक्ट, 2012 (एक्ट नं. 19 ऑफ 2012)'' का हिन्दी अनुवाद सर्वसाधारण की सूचनार्थ एतद्वारा प्रकाशित किया जाता है:-

(प्राधिकृत हिन्दी अनुवाद)

राजस्थान विधान सभा (अधिकारियों तथा सदस्यों की परिलब्धियां और पंशन) (संशोधन) अधिनियम, 2012 (2012 का अधिनियम संख्यांक 19)

[राज्यपाल महोदय की अनुमति दिनांक 15 मई, 2012 को प्राप्त हुई]

राजस्थान विधान सभा (अधिकारियों तथा सदस्यों की परिलब्धियां और पेंशन) अधिनियम, 1956 को और संशोधित करने के लिए अधिनियम।

भारत गणराज्य के तिरसठवें वर्ष में राजस्थान राज्य विधान-मण्डल निम्नलिखित अधिनियम बनाता है :-

- 1. संक्षिप्त नाम और प्रारंभ.- (1) इस अधिनियम का नाम राजस्थान विधान सभा (अधिकारियों तथा सदस्यों की परिलब्धियां और पेंशन) (संशोधन) अधिनियम, 2012 है।
 - (2) यह त्रंत प्रवृत्त होगा।
- 2. 1957 के राजस्थान अधिनियम सं 6 की धारा 3 का संशोधन.-राजस्थान विधान सभा (अधिकारियों तथा सदस्यों की परिलब्धियां और पेंशन) अधिनियम, 1956 (1957 का अधिनियम सं 6), जिसे इस अधिनियम में आगे मूल अधिनियम कहा गया है, की धारा 3 में,-
 - (क) उप-धारा (1) में,-
 - (i) खण्ड (क) में, विद्यमान अभिव्यक्ति "तेईस हजार रुपये" के स्थान पर अभिव्यक्ति "तैंतीस हजार रुपये"

- प्रतिस्थापित की जायेगी और 1 अप्रेल, 2012 से प्रतिस्थापित की हुई समझी जायेगी; और
- (ii) खण्ड (ख) में, विद्यमान अभिव्यक्ति "इक्कीस हजार रुपये" के स्थान पर अभिव्यक्ति "तीस हजार रुपये" प्रतिस्थापित की जायेगी और 1 अप्रेल. 2012 से प्रतिस्थापित की ह्ई समझी जायेगी; और
- (ख) उप-धारा (2) में, विद्यमान अभिव्यक्ति "1 अगस्त, 2009" के स्थान पर अभिव्यक्ति "1 अप्रेल, 2012" प्रतिस्थापित की जायेगी।
- 3. 1957 के राजस्थान अधिनियम सं 6 की धारा 3-क का संशोधन.- मूल अधिनियम की धारा 3-क में,-
 - (क) विद्यमान अभिव्यक्ति "1 अगस्त, 2009" के स्थान पर अभिव्यक्ति "1 अप्रेल, 2012" प्रतिस्थापित की जायेगी; और
 - (ख) विद्यमान अभिव्यक्ति "बीस हजार रुपये प्रतिमास" के स्थान पर अभिव्यक्ति " तीस हजार रुपये प्रतिमास" प्रतिस्थापित की जायेगी।
- 4. 1957 के राजस्थान अधिनियम सं. 6 की धारा 4 का संशोधन.- मूल अधिनियम की धारा 4 में विद्यमान अभिव्यक्ति "1 अगस्त, 2009" के स्थान पर अभिव्यक्ति "1 अप्रेल, 2012" और अभिव्यक्ति "दस हजार रुपये प्रतिमास" के स्थान पर अभिव्यक्ति "पंद्रह हजार रुपये प्रतिमास" प्रतिस्थापित की जायेगी।
- 5. 1957 के राजस्थान अधिनियम सं. 6 की धारा 4-क का संशोधन.- मूल अधिनियम की धारा 4-क में विद्यमान उप-धारा (1) के स्थान पर निम्नलिखित प्रतिस्थापित किया जायेगा, अर्थात् :-
- "(1) 1 अप्रेल, 2012 से ऐसे प्रत्येक व्यक्ति को, जो राजस्थान विधान सभा सदस्य के रूप में, निरन्तर या अन्यथा पांच वर्ष तक की किसी कालावधि के लिए रहा हो, सात हजार पांच सौ रुपये की पेंशन और उपर्युक्त पांच वर्ष की कालावधि से अधिक निरंतर या अन्यथा प्रत्येक वर्ष या उसके भाग के लिए एक हजार रुपये की अतिरिक्त पेंशन प्रति मास संदत्त की जायेगी :

परन्तु किसी भी व्यक्ति को ऐसी कालाविध के लिए ऐसी किसी पेंशन का संदाय नहीं किया जायेगा जिसके दौरान उसे संसद् या किसी भी राज्य विधान-मण्डल के सदस्य के रूप में या किसी भी राज्य सरकार या केन्द्रीय सरकार या केन्द्रीय सरकार या किसी राज्य सरकार के स्वामित्वाधीन या नियंत्रणाधीन किसी निगम या किसी भी स्थानीय प्राधिकरण से कोई वेतन प्राप्त होता था या होता है और यदि ऐसा कोई वेतन प्राप्त होता था या होता है तो उस कालाविध के लिए पेंशन का संदाय स्थिगत रहेगा:

परन्तु यह और कि जहां ऐसे किसी व्यक्ति को ऐसा सदस्य होने के कारण या ऐसे किसी पद धारण या इस प्रकार नियोजित होने के फलस्वरूप संदेय वेतन या पारिश्रमिक किसी भी दशा में इस धारा के अधीन उसे संदेय पेंशन से कम हो तो ऐसा व्यक्ति इस धारा के अधीन पेंशन के रूप में केवल उनका अंतर प्राप्त करने का हकदार होगा:

परन्तु यह भी कि इस धारा के अधीन किसी व्यक्ति को संदेय पेंशन में, यदि उसने सत्तर वर्ष की आयु प्राप्त करली हो तो बीस प्रतिशत की वृद्धि, और यदि उसने अस्सी वर्ष की आयु प्राप्त कर ली हो तो तीस प्रतिशत की वृद्धि की जायेगी।

स्पष्टीकरण I.- इस धारा के अधीन पेंशन अवधारित करने के प्रयोजन के लिए वर्षों की संख्या संगणित करने में उस कालाविध को गिना जायेगा जिसके दौरान कोई व्यक्ति राजस्थान विधान सभा की सदस्यता के आधार पर मंत्री या इस अधिनियम में यथा परिभाषित कोई अधिकारी या दोनों रहा हो।

स्पष्टीकरण II.- यदि पांच वर्ष की कालाविध समाप्त होने के पूर्व ही विधान सभा विघटित कर दी जाती है, तो विधान सभा के सदस्य के रूप में कालाविध की संगणना करने के प्रयोजन के लिए आम चुनाव के पश्चात् विधान सभा गठित होने की तारीख से प्रारम्भ होकर उसका विघटन होने की तारीख को समाप्त होने वाली कालाविध पांच वर्ष की कालाविध समझी जायेगी।

स्पष्टीकरण III.- इस धारा के प्रयोजन के लिए वेतन के अन्तर्गत इस अधिनियम के अधीन प्राप्त वेतन और निम्नलिखित के रूप में प्राप्त वेतन भी है:-

- राष्ट्रपति या उपराष्ट्रपति या किसी राज्य का राज्यपाल या (i) किसी संघ राज्यक्षेत्र का प्रशासक; या
- संसद् या किसी राज्य विधान-मण्डल का सदस्य; या
- (iiii) भारत सरकार या किसी राज्य का मंत्री या उपमंत्री; या
- (iv) राज्य सभा, या किसी राज्य की विधान परिषद् का सभापति या उपसभापति ; या
- लोक सभा, या किसी राज्य की विधान सभा का अध्यक्ष (v) या उपाध्यक्ष।

स्पष्टीकरण IV.- इस धारा के अधीन किसी व्यक्ति को संदेय पेंशन की रकम संगणित करने में राजस्थान स्वतंत्रता सेनानी सहायता नियम, 1959 के अधीन या इसी विषय पर बनाये गये किन्हीं भी अन्य नियमों के अधीन उसके द्वारा प्राप्त पेंशन की रकम हिसाब में नहीं ली जायेगी।

स्पष्टीकरण V.- इस धारा के अधीन उस व्यक्ति के संबंध में पेंशन अवधारित करने के प्रयोजन के लिए, जो विधान सभा के लिए किसी उपचुनाव में निर्वाचित होता है, वर्षों की संगणना करने में, जिस तारीख को ऐसा व्यक्ति अपनी सदस्यता की शपथ लेता है उससे प्रारम्भ होने वाली और विधान सभा के विघटन की तारीख को समाप्त होने वाली कालावधि को पांच वर्ष समझा जायेगा।"।

- 6. 1957 के राजस्थान अधिनियम सं.6 की धारा 4-ग का संशोधन.- मूल अधिनियम की धारा 4-ग में विद्यमान उपबंधों को उप-धारा (1) के रूप में प्नर्संख्यांकित किया जायेगा और इस प्रकार प्नर्संख्यांकित विद्यमान उप-धारा (1) के पश्चात्,-
 - (i) 28, अप्रेल, 2010 से निम्नलिखित स्पष्टीकरण जोडा़ जायेगा, अर्थात:-

"स्पष्टीकरण-I.- इस धारा के प्रयोजन के लिए, ऐसे विधान सभा सदस्य के संबंध में, जो अपनी पदावधि की समाप्ति से पूर्व मर चुका है या त्यागपत्र दे चुका है, "अंतिम आहरित पेंशन" वह रकम होगी, जिसका वह उसकी मृत्य् या, यथास्थिति, त्यागपत्र के दिन से ठीक अगले दिन धारा 4-क के अधीन प्राप्त करने का हकदार रहा होता, और ऐसे भृतपूर्व सदस्य के संबंध में, जिसने अपनी मृत्यु से पूर्व पेंशन आहरित न की हो, वह रकम होगी जो ऐसा सदस्य, उसकी पदावधि समाप्त होने के दिन से ठीक अगले दिन धारा 4-क के अधीन प्राप्त करने का हकदार रहा होता।

स्पष्टीकरण-II.- इस धारा के अधीन संदेय किसी भी पेंशन की रकम की संगणना करने में राजस्थान स्वतंत्रता सेनानी सहायता नियम, 1959 या इसी विषय पर बनाये गये किन्हीं भी अन्य नियमों के अधीन उसके दवारा प्राप्त पेंशन की रकम हिसाब में नहीं ली जायेगी।"; और

- (ii) निम्नलिखित उप-धारा जोडी जायेगी, अर्थात् :-
- "(2) इस धारा के अधीन कौट्मिबक पेंशन प्राप्त करने का हकदार प्रत्येक व्यक्ति, राज्य सरकार द्वारा इस निमित्त बनाये गये नियम, यदि कोई हों, के अध्यधीन रहते ह्ए, 1 अप्रेल, 2012, से चिकित्सीय उपचार के मद्धे किसी व्यय की ऐसी प्रतिपूर्ति का हकदार होगा, जो राज्य सरकार की सेवाओं के सेवानिवृत्त प्रथम श्रेणी के अधिकारियों को अन्ज्ञेय है।"।
- 7. 1957 क़े राजस्थान अधिनियम सं. 6 की धारा 5 का संशोधन.- मूल अधिनियम की धारा 5 में,-
 - (i) उप-धारा (1) में -
 - (क) विदयमान अभिव्यक्ति "1 अगस्त, 2009" के स्थान पर अभिव्यक्ति "1 अप्रेल, 2012";
 - (ख) विदयमान अभिव्यक्ति "बाईस हजार रुपये" के स्थान पर अभिव्यक्ति "तीस हजार रुपये"; और
 - (ग) विद्यमान अभिव्यक्ति "बीस हजार रुपये" के स्थान पर अभिव्यक्ति "सत्ताईस हजार रुपये",

प्रतिस्थापित की जायेगी; और

- (ii) उप-धारा (2) में -
- (क) विद्यमान अभिव्यक्ति "1 अगस्त, 2009" के स्थान पर अभिव्यक्ति " 1 अप्रेल, 2012"; और

(ख) विदयमान अभिव्यक्ति "बीस हजार रुपये" के स्थान पर अभिव्यक्ति " तीस हजार रुपये",

प्रतिस्थापित की जायेगी।

- 1957 के राजस्थान अधिनियम सं. 6 की धारा 6 का संशोधन.- मूल अधिनियम की धारा 6 की उप-धारा (1) में,-
 - (क) विदयमान अभिव्यक्ति "1 अगस्त, 2009" के स्थान पर अभिव्यक्ति " 1 अप्रेल, 2012";
 - (ख) विदयमान अभिव्यक्ति "बाईस हजार रुपये" के स्थान पर अभिव्यक्ति " तीस हजार रुपये"; और
 - (ग) विदयमान अभिव्यक्ति "बीस हजार रुपये" के स्थान पर अभिव्यक्ति " तीस हजार रुपये",

प्रतिस्थापित की जायेगी।

- 9. 1957 के राजस्थान अधिनियम सं. 6 की धारा 8 का संशोधन.- मूल अधिनियम की धारा 8 की उप-धारा (1) के खण्ड (ख) में,-
 - (क) विदयमान अभिव्यक्ति "सात सौ रुपये" के स्थान पर अभिव्यक्ति "एक हजार रुपये"; और
 - (ख) विदयमान अभिव्यक्ति "आठ सौ रुपये" के स्थान पर अभिव्यक्ति "एक हजार दो सौ पचास रुपये",

प्रतिस्थापित की जायेगी और 1 अप्रेल, 2012 से प्रतिस्थापित की हुई समझी जायेगी।

- 1957 के राजस्थान अधिनियम सं. 6 की धारा 8-ख का 10. संशोधन.- मूल अधिनियम की विद्यमान धारा 8-ख में,-
 - उप-धारा (1) में, विदयमान अभिव्यक्ति "एक लाख (क) रुपये" के स्थान पर अभिव्यक्ति "एक लाख पचास हजार रुपये" प्रतिस्थापित की जायेगी और 1 अप्रैल, 2012 से प्रतिस्थापित की हुई समझी जायेगी और विद्यमान अभिव्यक्ति " 1 अप्रेल, 2010 से" हटायी जायेगी;
 - उप-धारा (2) में, विद्यमान अभिव्यक्ति "एक लाख रुपये" के स्थान पर अभिव्यक्ति "एक लाख पचास हजार

भाग 4 (क)

- रुपये" प्रतिस्थापित की जायेगी और 1 अप्रैल, 2012 से प्रतिस्थापित की ह्ई समझी जायेगी; और
- उप-धारा (3) के परन्तुक में विद्यमान अभिव्यक्ति "एक (ग) लाख रुपये" के स्थान पर अभिव्यक्ति "एक लाख पचास हजार रुपये" प्रतिस्थापित की जायेगी और 1 अप्रेल. 2012 से प्रतिस्थापित की ह्ई समझी जायेगी।
- 11. 1957 के राजस्थान अधिनियम सं. 6 की धारा 8-ग का संशोधन.- मूल अधिनियम की धारा 8-ग की उप-धारा (1) में विद्यमान अभिव्यक्ति "तीस हजार रुपये" के स्थान पर अभिव्यक्ति "चालीस हजार रुपये" प्रतिस्थापित की जायेगी और 1 अप्रेल, 2012 से प्रतिस्थापित की हुई समझी जायेगी।
- 12. 1957 के राजस्थान अधिनियम सं. 6 की धारा 9 का संशोधन.- मूल अधिनियम की धारा 9 की उप-धारा (1) के खण्ड (iii) में,-
 - (i) विद्यमान अभिव्यक्ति "पचास हजार रुपये" के स्थान पर अभिव्यक्ति" "अस्सी हजार रुपये" प्रतिस्थापित की जायेगी; और
 - (ii) विद्यमान अभिव्यक्ति "राजस्थान विधान सभा (अधिकारियों तथा सदस्यों की परिलब्धियां और पेंशन) (संशोधन) अधिनियम, 1998 (1998 का अधिनियम सं.5) के प्रारम्भ की तारीख "के स्थान पर अभिव्यक्ति "1 अप्रेल, 2012" प्रतिस्थापित की जायेगी।

प्रकाश गुप्ता, प्रम्ख शासन सचिव।

राज्य केन्द्रीय मुद्रणालय, जयपुर।



राजस्थान राज–पत्र विशेषांक

RAJASTHAN GAZETTE Extraordinary

साधिकार प्रकाशित

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भाग 4 (क)

राजस्थान विधान मंडल के अधिनियम।

LAW (LEGISLATIVE DRAFTING) DEPARTMENT (GROUP-II) **NOTIFICATION**

Jaipur, October 8, 2014

No. F. 2 (37) Vidhi/2/2014.- The following Act of the Rajasthan State Legislature which received the assent of the Governor on the 8th day of October, 2014 is hereby published for general information:-

THE RAJASTHAN LEGISLATIVE ASSEMBLY (OFFICERS AND MEMBERS EMOLUMENTS AND PENSION) (AMENDMENT) ACT, 2014

(Act No. 18 of 2014)

[Received the assent of the Governor on the 8th day of October, 2014]

An

Act

further to amend the Rajasthan Legislative Assembly (Officers and Members Emoluments and Pension) Act, 1956.

Be it enacted by the Rajasthan State Legislature in the Sixtyfifth Year of the Republic of India, as follows:-

- 1. Short title and commencement.- (1) This Act may be called the Rajasthan Legislative Assembly (Officers and Members Emoluments and Pension) (Amendment) Act, 2014.
 - (2) It shall come into force at once.
- 2. Amendment of section 4-C, Rajasthan Act No. 6 of 1957.-In sub-section (1) of section 4-C of the Rajasthan Legislative Assembly (Officers and Members Emoluments and Pension) Act, 1956 (Act No. 6 of 1957),-
 - (i) for the existing expression "1st August, 2009", the expression "1st August, 2014" shall be substituted; and

(ii) for the existing expression "rupees two thousand five hundred", the expression "rupees three thousand five hundred" shall be substituted.

प्रकाश गुप्ता, Principal Secretary to the Government.

विधि (विधायी प्रारूपण) विभाग (ग्रुप-2) अधिसूचना जयपुर, अक्टूबर 8, 2014

संख्या प. 2 (37) विधि/2/2014.—राजस्थान राजभाषा अधिनियम, 1956 (1956 का राजस्थान अधिनियम सं. 47) की धारा 4 के परन्तुक के अनुसरण में "दी राजस्थान लेजिस्लेटिव एसेम्बली (ऑफिसर्स एण्ड मेम्बर्स एमोल्यूमेंट्स एण्ड पेंशन) (अमेण्डमेन्ट) एक्ट, 2014 (एक्ट नं. 18 ऑफ 2014)" का हिन्दी अनुवाद सर्वसाधारण की सूचनार्थ एतद्द्वारा प्रकाशित किया जाता है:—

(प्राधिकृत हिन्दी अनुवाद) राजस्थान विधान सभा (अधिकारियों तथा सदस्यों की परिलब्धियां और पेंशन) (संशोधन) अधिनियम, 2014 (2014 का अधिनियम संख्यांक 18)

[राज्यपाल महोदय की अन्मित दिनांक 8 अक्टूबर, 2014 को प्राप्त हुई]

राजस्थान विधान सभा (अधिकारियों तथा सदस्यों की परिलब्धियां और पेंशन) अधिनियम, 1956 को और संशोधित करने के लिए अधिनियम।

भारत गणराज्य के पैंसठवें वर्ष में राजस्थान राज्य विधान-मण्डल निम्नलिखित अधिनियम बनाता है:-

1. संक्षिप्त नाम और प्रारंभ.- (1) इस अधिनियम का नाम राजस्थान विधान सभा (अधिकारियों तथा सदस्यों की परिलब्धियां और पेंशन) अधिनियम, 2014 है।

- (2) यह त्रंत प्रवृत्त होगा।
- 2. 1957 के राजस्थान अधिनियम सं. 6 की धारा 4-ग का संशोधन.- राजस्थान विधान सभा (अधिकारियों तथा सदस्यों की परिलब्धियां और पेंशन) अधिनियम, 1956 (1957 का अधिनियम सं. 6) की धारा 4-ग की उप-धारा (1) में,-
 - (i) विद्यमान अभिव्यक्ति "1 अगस्त, 2009" के स्थान पर, अभिव्यक्ति "1 अगस्त, 2014" प्रतिस्थापित की जायेगी; और
 - (ii) विद्यमान अभिव्यक्ति "दो हजार पांच सौ रुपये" के स्थान पर, अभिव्यक्ति "तीन हजार पांच सौ रुपये" प्रतिस्थापित की जायेगी।

प्रकाश गुप्ता, प्रमुख शासन सचिव।

3 राज्य केन्द्रीय मुद्रणालय, जयपुर।



राजस्थान राज—पत्र विशेषांक

RAJASTHAN GAZETTE Extraordinary

साधिकार प्रकाशित

Published by Authority

वैशाख 7, सोमवार, शाके 1937—अप्रेल 27, 2015 Vaisakha 7, Monday, Saka 1937-April 27, 2015

भाग 4 (क)

राजस्थान विधान मंडल के अधिनियम।

LAW (LEGISLATIVE DRAFTING) DEPARTMENT (GROUP-II)

NOTIFICATION

Jaipur, April 27, 2015

No. F. 2 (34) Vidhi/2/2015.- The following Act of the Rajasthan State Legislature which received the assent of the Governor on the 24th day of April, 2015 is hereby published for general information:-

THE RAJASTHAN LEGISLATIVE ASSEMBLY (OFFICERS AND MEMBERS EMOLUMENTS AND PENSION) (AMENDMENT) ACT, 2015

(Act No. 17 of 2015)

[Received the assent of the Governor on the 24th day of April, 2015]

An

Act

further to amend the Rajasthan Legislative Assembly (Officers and Members Emoluments and Pension) Act, 1956.

Be it enacted by the Rajasthan State Legislature in the Sixty-sixth Year of the Republic of India, as follows:-

- **1. Short title and commencement.-** (1) This Act may be called the Rajasthan Legislative Assembly (Officers and Members Emoluments and Pension) (Amendment) Act, 2015.
 - (2) It shall come into force at once.
- 2. Amendment of section 4-A, Rajasthan Act No. 6 of 1957.- In sub-section (1) of section 4-A of the Rajasthan Legislative Assembly (Officers and Members Emoluments and

Pension) Act, 1956 (Act No. 6 of 1957), hereinafter referred to as the principal Act,-

- (a) for the existing expression "1st April, 2012", the expression "1st April, 2015" shall be substituted;
- (b) for the existing expression "rupees seven thousand five hundred", the expression "rupees fifteen thousand" shall be substituted; and
- (c) for the existing expression "rupees one thousand", the expression "rupees one thousand two hundred" shall be substituted.
- 3. Amendment of section 4-C, Rajasthan Act No. 6 of 1957.- In sub-section (1) of section 4-C of the principal Act,-
 - (a) for the existing expression "1st August, 2014", the expression "1st April, 2015" shall be substituted; and
 - (b) for the existing expression "rupees three thousand five hundred", the expression "rupees six thousand two hundred twenty five" shall be substituted.
- **4.** Amendment of section 8-C, Rajasthan Act No. 6 of 1957.- In sub-section (1) of section 8-C of the principal Act, for the existing expression "rupees forty thousand per month", the expression "rupees fifty thousand per month" shall be substituted and shall be deemed to have been substituted with effect from 1st April, 2015.

दीपक माहेश्वरी, Principal Secretary to the Government.

विधि (विधायी प्रारूपण) विभाग (ग्रुप—2) अधिसूचना

जयपुर, अप्रेल 27, 2015

संख्या प. 2 (34) विधि / 2 / 2015.—राजस्थान राजभाषा अधिनियम, 1956 (1956 का राजस्थान अधिनियम सं. 47) की धारा 4 के परन्तुक के अनुसरण में ''दी राजस्थान लेजिसलेटिव एसेम्बली (ऑफिसर्स एण्ड मेम्बर्स इमोल्यूमेन्ट्स एण्ड पेंशन) (अमेण्डमेन्ट) एक्ट, 2015 (एक्ट नं. 17 ऑफ 2015)'' का हिन्दी अनुवाद सर्वसाधारण की सूचनार्थ एतद्द्वारा प्रकाशित किया जाता है:—

(प्राधिकृत हिन्दी अन्वाद)

राजस्थान विधान सभा (अधिकारियों तथा सदस्यों की परिलब्धियां और पेंशन) (संशोधन) अधिनियम, 2015

(2015 का अधिनियम संख्यांक 17)

[राज्यपाल महोदय की अनुमति दिनांक 24 अप्रेल, 2015 को प्राप्त हुई]

राजस्थान विधान सभा (अधिकारियों तथा सदस्यों की परिलब्धियां और पेंशन) अधिनियम, 1956 को और संशोधित करने के लिए अधिनियम।

भारत गणराज्य के छियासठवें वर्ष में राजस्थान राज्य विधान-मण्डल निम्नलिखित अधिनियम बनाता है:-

- 1. संक्षिप्त नाम और प्रारंभ.- (1) इस अधिनियम का नाम राजस्थान विधान सभा (अधिकारियों तथा सदस्यों की परिलब्धियां और पेंशन) (संशोधन) अधिनियम, 2015 है।
 - (2) यह त्रंत प्रवृत्त होगा।
- 2. 1957 के राजस्थान अधिनियम सं. 6 की धारा 4-क का संशोधन.- राजस्थान विधान सभा (अधिकारियों तथा सदस्यों की परिलब्धियां और पेंशन) अधिनियम, 1956 (1957 का अधिनियम सं 6), जिसे इसमें आगे मूल अधिनियम कहा गया है, की धारा 4-क की उप-धारा (1) में,-
 - (क) विद्यमान अभिव्यक्ति "1 अप्रेल, 2012" के स्थान पर अभिव्यक्ति "1 अप्रेल, 2015" प्रतिस्थापित की जायेगी;
 - (ख) विद्यमान अभिव्यक्ति "सात हजार पांच सौ रुपये" के स्थान पर अभिव्यक्ति "पन्द्रह हजार रुपये" प्रतिस्थापित की जायेगी; और

- (ग) विद्यमान अभिव्यक्ति "एक हजार रुपये" के स्थान पर अभिव्यक्ति "एक हजार दो सौ रुपये" प्रतिस्थापित की जायेगी।
- 3. 1957 के राजस्थान अधिनियम सं. 6 की धारा 4-ग का संशोधन.- मूल अधिनियम की धारा 4-ग की उप-धारा (1) में,-
 - (क) विद्यमान अभिव्यक्ति "1 अगस्त, 2014" के स्थान पर अभिव्यक्ति "1 अप्रेल, 2015" प्रतिस्थापित की जायेगी; और
 - (ख) विद्यमान अभिव्यक्ति "तीन हजार पांच सौ रुपये" के स्थान पर अभिव्यक्ति "छह हजार दो सौ पच्चीस रुपये" प्रतिस्थापित की जायेगी।
- 4. 1957 के राजस्थान अधिनियम सं. 6 की धारा 8-ग का संशोधन.- मूल अधिनियम की धारा 8-ग की उप-धारा (1) में विद्यमान अभिव्यक्ति "चालीस हजार रुपये" के स्थान पर अभिव्यक्ति "पचास हजार रुपये" प्रतिस्थापित की जायेगी और 1 अप्रेल, 2015 से प्रतिस्थापित की हुई समझी जायेगी।

दीपक माहेश्वरी, प्रम्ख शासन सचिव।

4 राज्य केन्द्रीय मुद्रणालय, जयपुर।



राजस्थान राज-पत्र विशेषांक

RAJASTHAN GAZETTE Extraordinary

साअधिकार प्रकाशित

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भाद्र 4, सोमवार, शाके 1941 अगस्त 26, 2019 Bhadra 4, Monday, Saka 1941—August 26, 2019

भाग 4 (क)

राजस्थान विधान मंडल के अधिनियम। LAW (LEGISLATIVE DRAFTING) DEPARTMENT (GROUP-II)

NOTIFICATION

Jaipur, August 21, 2019

No. F. 2(39)Vidhi/2/2019.- The following Act of the Rajasthan State Legislature which received the assent of the Governor on the 20th day of August, 2019 is hereby published for general information:-

THE RAJASTHAN LEGISLATIVE ASSEMBLY (OFFICERS AND MEMBERS EMOLUMENTS AND PENSION) (AMENDMENT) ACT, 2019

(Act No. 23 of 2019)

(Received the assent of the Governor on the 20th day of August, 2019)

An

Act

further to amend the Rajasthan Legislative Assembly (Officers and Members Emoluments and Pension) Act, 1956.

Be it enacted by the Rajasthan State Legislature in the Seventieth Year of the Republic of India, as follows:-

- **1. Short title and commencement.-** (1) This Act may be called the Rajasthan Legislative Assembly (Officers and Members Emoluments and Pension) (Amendment) Act, 2019.
 - (2) It shall come into force at once.
- **2.** Amendment of section **2**, Rajasthan Act No. 6 of 1957.- In clause (aa) of sub-section (1) of section 2 of the Rajasthan Legislative Assembly (Officers and Members Emoluments and Pension) Act, 1956 (Act No. 6 of 1957), hereinafter in this Act referred to as the principal Act, the existing expression "telephone facility," shall be deleted.
- **3. Amendment of section 3, Rajasthan Act No. 6 of 1957.-** In section 3 of the principal Act,-
 - (a) in sub-section (1),-

- (i) in clause (a), for the existing expression "fifty thousand rupees", the expression "seventy thousand rupees" shall be substituted; and
- (ii) in clause (b), for the existing expression "forty five thousand rupees", the expression "sixty five thousand rupees" shall be substituted; and
- (b) in sub-section (2), for the existing expression "1st April, 2017", the expression "1st April, 2019" shall be substituted.
- **4. Amendment of section 3-A, Rajasthan Act No. 6 of 1957.** In section 3-A of the principal Act,-
 - (a) for the existing expression "1st April, 2017", the expression "1st April, 2019" shall be substituted; and
 - (b) for the existing expression "fifty thousand rupees", the expression "eighty thousand rupees" shall be substituted.
- **5.** Amendment of section 4, Rajasthan Act No. 6 of 1957.- In section 4 of the principal Act, for the existing expression "twenty five thousand rupees per mensem with effect from 1st April, 2017", the expression "forty thousand rupees per mensem with effect from 1st April, 2019" shall be substituted.
- **6. Amendment of section 4-A, Rajasthan Act No. 6 of 1957.-** In sub-section (1) of section 4-A of the principal Act,-
- (a) for the existing expression "1st April, 2017", the expression "1st April, 2019" shall be substituted; and
- (b) for the existing expression "rupees twenty five thousand", the expression "rupees thirty five thousand" shall be substituted.
- **7. Amendment of section 4-D, Rajasthan Act No. 6 of 1957.-** In section 4-D of the principal Act,-
- (a) for the existing expression "1st April, 2017", the expression "1st April, 2019" shall be substituted;
- (b) for the existing expression "rupees fifty thousand", the expression "rupees one lakh" shall be substituted; and
- (c) for the existing punctuation mark ".", appearing at the end, the punctuation mark ":" shall be substituted and thereafter the following proviso shall be added, namely:-

"Provided that if the total amount of reimbursement received in a financial year under this section is less than one lakh rupees, the amount by which the amount of reimbursement is less than one lakh rupees shall be carried forward for one financial year and the whole amount remained unutilised at the end of second financial year shall stand lapsed.".

- **8.** Insertion of new section 4-E, Rajasthan Act No. 6 of 1957.- After the existing section 4-D and before the existing section 5 of the principal Act, the following new section shall be inserted, namely:-
 - "4-E. Travelling facility to the spouse of the Ex-member.- The spouse of a deceased Ex-member shall be provided one hundred travelling passes per annum which would entitle her/him to travel by the Rajasthan State Road Transport Corporation service on whichever route it operates in such class of accommodation and subject to such conditions as may be prescribed by the rules made in this behalf."
- **9.** Amendment of section **5**, Rajasthan Act No. **6** of **1957.-** In section **5** of the principal Act,-
 - (a) in sub-section (1),-
 - (i) for the existing expression "1st April, 2017", the expression "1st April, 2019";
 - (ii) for the existing expression "forty five thousand rupees", the expression "sixty five thousand rupees"; and
 - (iii) for the existing expression "forty two thousand rupees", the expression "sixty two thousand rupees",

shall be substituted; and

- (b) in sub-section (2),-
- (i) for the existing expression "1st April, 2017", the expression "1st April, 2019"; and
- (ii) for the existing expression "to the Government Chief Whip and Deputy Government Chief Whip, a sumptuary allowance of fifty thousand rupees per mensem", the expression "a sumptuary allowance of eighty thousand rupees per mensem to the Government Chief Whip and a sumptuary allowance of seventy thousand rupees per mensem to the Deputy Government Chief Whip",

shall be substituted.

- 10. Amendment of section 6, Rajasthan Act No. 6 of 1957.- In sub-section (1) of section 6 of the principal Act,-
 - (a) for the existing expression "1st April, 2017", the expression "1st April, 2019";

- (b) for the existing expression "salary of forty five thousand rupees", the expression "salary of sixty five thousand rupees"; and
- (c) for the existing expression "sumptuary allowance of fifty thousand rupees", the expression "sumptuary allowance of eighty thousand rupees",

shall be substituted.

- **11. Amendment of section 8, Rajasthan Act No. 6 of 1957.-** In clause (b) of sub-section (1) of section 8 of the principal Act,-
 - (a) for the existing expression "one thousand five hundred rupees", the expression "two thousand rupees"; and
 - (b) for the existing expression "one thousand seven hundred fifty rupees", the expression "two thousand five hundred rupees",

shall be substituted and shall be deemed to have been substituted with effect from 1st April, 2019.

- **12. Amendment of section 8-B, Rajasthan Act No. 6 of 1957.-** In the existing section 8-B of the principal Act,-
- (a) in sub-section (1), for the existing expression "rupees two lakh", the expression "rupees three lakh" shall be substituted and shall be deemed to have been substituted with effect from 1st April, 2019;
- (b) in sub-section (2), for the existing expression "rupees two lakh" wherever occurring, the expression "rupees three lakh" shall be substituted and shall be deemed to have been substituted with effect from 1st April, 2019; and
- (c) in proviso to sub-section (3), for the existing expression "rupees two lakh", the expression "rupees three lakh" shall be substituted and shall be deemed to have been substituted with effect from 1st April, 2019.
- 13. Amendment of section 8-C, Rajasthan Act No. 6 of 1957.- In sub-section (1) of section 8-C of the principal Act, for the existing expression "fifty thousand", the expression "seventy thousand" shall be substituted and shall be deemed to have been substituted with effect from 1st April, 2019.
- **14. Insertion of new section 8-E, Rajasthan Act No. 6 of 1957.-** After the existing section 8-D and before the existing section 9 of the principal Act, the following new section shall be inserted, namely:-
 - "8-E. Telephone allowance to members.- With effect from 1st April, 2019, there shall be paid to every member a telephone allowance of two thousand five hundred rupees per mensem.".
- **15.** Amendment of section 9, Rajasthan Act No. 6 of 1957.- For the existing clause (iii) of the Explanation of sub-section (1) of section 9 of the principal Act, the following shall be substituted, namely:-

"(iii) reimbursement of expenditure on furniture to the extent of eighty thousand rupees to a member residing at Jaipur in the Government accommodation or in the accommodation owned or hired by him with effect from 1st April, 2019 or from the date of occupation of such accommodation, whichever is later, in such manner and subject to such conditions as may be prescribed by rules made in this behalf.".

महावीर प्रसाद शर्मा, Principal Secretary to the Government.

विधि (विधायी प्रारूपण) विभाग

(**गुप-2**) अधिसूचना

जयपुर, अगस्त 21, 2019

संख्या प.2(39)विधि/2/2019.- राजस्थान राजभाषा अधिनियम, 1956 (1956 का अधिनियम सं. 47) की धारा 4 के परन्तुक के अनुसरण में "दी राजस्थान लेजिस्लेटिव एसेम्बली (ऑफिसर्स एण्ड मेम्बर्स इमोल्यूमेंट्स एण्ड पेंशन) (अमेण्डमेन्ट) एक्ट, 2019 (एक्ट नं. 23 ऑफ 2019)" का हिन्दी अनुवाद सर्वसाधारण की सूचनार्थ एतद्वारा प्रकाशित किया जाता है:-

(प्राधिकृत हिन्दी अनुवाद)

राजस्थान विधान सभा (अधिकारियों तथा सदस्यों की परिलब्धियां और पेंशन) (संशोधन) अधिनियम, 2019

(2019 का अधिनियम संख्यांक 23)

(राज्यपाल महोदय की अनुमति दिनांक 20 अगस्त, 2019 को प्राप्त हुई)

राजस्थान विधान सभा (अधिकारियों तथा सदस्यों की परिलब्धियां और पेंशन) अधिनियम, 1956 को और संशोधित करने के लिए अधिनियम।

भारत गणराज्य के सत्तरवें वर्ष में राजस्थान राज्य विधान-मण्डल निम्नलिखित अधिनियम बनाता है:-

- 1. संक्षिप्त नाम और प्रारंभ.- (1) इस अधिनियम का नाम राजस्थान विधान सभा (अधिकारियों तथा सदस्यों की परिलब्धियां और पेंशन) (संशोधन) अधिनियम, 2019 है।
 - (2) यह त्रंत प्रवृत्त होगा।
- 2. 1957 के राजस्थान अधिनियम सं. 6 की धारा 2 का संशोधन.- राजस्थान विधान सभा (अधिकारियों तथा सदस्यों की परिलिब्धियां और पेंशन) अधिनियम, 1956 (1957 का अधिनियम सं.

- 6), जिसे इस अधिनियम में इसके पश्चात् मूल अधिनियम कहा गया है, की धारा 2 की उप-धारा (1) के खण्ड (कक) में विद्यमान अभिव्यक्ति "टेलीफोन प्रस्विधा," हटायी जायेगी।
- **3. 1957 के राजस्थान अधिनियम सं. 6 की धारा 3 का संशोधन.-** मूल अधिनियम की धारा 3 में.-
 - (क) उप-धारा (1) में,-
 - (i) खण्ड (क) में, विद्यमान अभिव्यक्ति "पचास हजार रुपये" के स्थान पर अभिव्यक्ति "सत्तर हजार रुपये" प्रतिस्थापित की जायेगी; और
 - (ii) खण्ड (ख) में, विद्यमान अभिव्यक्ति "पैंतालीस हजार रुपये" के स्थान पर अभिव्यक्ति "पैंसठ हजार रुपये" प्रतिस्थापित की जायेगी; और
 - (ख) उप-धारा (2) में, विद्यमान अभिव्यक्ति "1 अप्रेल, 2017" के स्थान पर अभिव्यक्ति "1 अप्रेल, 2019" प्रतिस्थापित की जायेगी।
- **4. 1957 के राजस्थान अधिनियम सं. 6 की धारा 3-क का संशोधन.-** मूल अधिनियम की धारा 3-क में.-
 - (क) विद्यमान अभिव्यक्ति "1 अप्रेल, 2017" के स्थान पर अभिव्यक्ति "1 अप्रेल, 2019" प्रतिस्थापित की जायेगी; और
 - (ख) विद्यमान अभिव्यक्ति "पचास हजार रुपये" के स्थान पर अभिव्यक्ति "अस्सी हजार रुपये" प्रतिस्थापित की जायेगी।
- 5. 1957 के राजस्थान अधिनियम सं. 6 की धारा 4 का संशोधन.- मूल अधिनियम की धारा 4 में विद्यमान अभिव्यक्ति "1 अप्रेल, 2017" के स्थान पर अभिव्यक्ति "1 अप्रेल, 2019" और विद्यमान अभिव्यक्ति "पच्चीस हजार रुपये प्रतिमास" के स्थान पर अभिव्यक्ति "चालीस हजार रुपये प्रतिमास" प्रतिस्थापित की जायेगी।
- **6. 1957 के राजस्थान अधिनियम सं. 6 की धारा 4-क का संशोधन.-** मूल अधिनियम की धारा 4-क की उप-धारा (1) में,-
 - (क) विद्यमान अभिव्यक्ति "1 अप्रेल, 2017" के स्थान पर अभिव्यक्ति "1 अप्रेल, 2019" प्रतिस्थापित की जायेगी; और
 - (ख) विद्यमान अभिव्यक्ति "पच्चीस हजार रुपये की पेंशन" के स्थान पर अभिव्यक्ति "पैंतीस हजार रुपये की पेंशन" प्रतिस्थापित की जायेगी।
- 7. **1957 के राजस्थान अधिनियम सं. 6 की धारा 4-घ का संशोधन.-** मूल अधिनियम की धारा 4-घ में.-
 - (क) विद्यमान अभिव्यक्ति "1 अप्रेल, 2017" के स्थान पर अभिव्यक्ति "1 अप्रेल, 2019" प्रतिस्थापित की जायेगी;

- (ख) विद्यमान अभिव्यक्ति "पचास हजार रुपये" के स्थान पर अभिव्यक्ति "एक लाख रुपये" प्रतिस्थापित की जायेगी; और
- (ग) अंत में आये विद्यमान विराम चिहन "।" के स्थान पर विराम चिहन ":" प्रतिस्थापित किया जायेगा और इसके पश्चात् निम्नलिखित परन्त्क जोड़ा जायेगा, अर्थात्:-

"परन्तु यदि इस धारा के अधीन किसी वित्तीय वर्ष में प्राप्त पुनर्भरण की कुल रकम एक लाख रुपये से कम हो तो एक लाख रुपये के पुनर्भरण की रकम से कम रह गई रकम एक वित्तीय वर्ष के लिए अग्रनीत की जायेगी और द्वितीय वित्तीय वर्ष के अंत में बची हुई अप्रयुक्त सम्पूर्ण रकम व्यपगत हो जायेगी।"।

- 8. 1957 के राजस्थान अधिनियम सं. 6 में नयी धारा 4-इ का अंत:स्थापन.- मूल अधिनियम की विद्यमान धारा 4-घ के पश्चात् और विद्यमान धारा 5 से पूर्व निम्नलिखित नयी धारा अंत:स्थापित की जायेगी, अर्थात:-
 - "4-ङ. भूतपूर्व सदस्य के पित/पत्नी को यात्रा सुविधा.- किसी मृतक भूतपूर्व सदस्य के पित/पत्नी को एक सौ यात्रा पास प्रतिवर्ष दिये जायेंगे जिससे वह, राजस्थान राज्य पथ पिरवहन निगम की सेवा द्वारा, किसी भी ऐसे मार्ग जिस पर वह चलती है, जगह की ऐसी श्रेणी में और ऐसी शर्तों के अध्यधीन रहते हुए जैसािक इस निमित्त बनाये गये नियमों द्वारा विहित किया जाये, यात्रा करने का हकदार होगा।"।
- 9. 1957 के राजस्थान अधिनियम सं. 6 की धारा 5 का संशोधन.- मूल अधिनियम की धारा 5 में.-
 - (क) उप-धारा (1) में,-
 - (i) विद्यमान अभिव्यक्ति "1 अप्रेल, 2017" के स्थान पर अभिव्यक्ति "1 अप्रेल, 2019";
 - (ii) विद्यमान अभिव्यक्ति "पैंतालीस हजार रुपये" के स्थान पर अभिव्यक्ति "पैंसठ हजार रुपये"; और
 - (iii) विद्यमान अभिव्यक्ति "बयालीस हजार रुपये" के स्थान पर अभिव्यक्ति "बासठ हजार रुपये",

प्रतिस्थापित की जायेगी; और

- (ख) उप-धारा (2) में,-
 - (i) विद्यमान अभिव्यक्ति "सरकारी मुख्य सचेतक और सरकारी उप मुख्य सचेतक को 1 अप्रेल, 2017" के स्थान पर अभिव्यक्ति "1 अप्रेल, 2019"; और
 - (ii) विद्यमान अभिव्यक्ति "सरकारी मुख्य सचेतक और सरकारी उप मुख्य सचेतक को पचास हजार रुपये प्रति मास सत्कार भत्ता संदत्त किया जायेगा"

के स्थान पर अभिव्यक्ति "सरकारी मुख्य सचेतक को अस्सी हजार रुपये प्रतिमास सत्कार भत्ता और सरकारी उप मुख्य सचेतक को सत्तर हजार रुपये प्रतिमास सत्कार भत्ता संदत्त किया जायेगा".

प्रतिस्थापित की जायेगी।

- **10. 1957 के राजस्थान अधिनियम सं. 6 की धारा 6 का संशोधन.-** मूल अधिनियम की धारा 6 की उप-धारा (1) में,-
 - (क) विद्यमान अभिव्यक्ति "1 अप्रेल, 2017" के स्थान पर अभिव्यक्ति "1 अप्रेल, 2019";
 - (ख) विद्यमान अभिव्यक्ति "पैंतालीस हजार रुपये वेतन" के स्थान पर अभिव्यक्ति "पैंसठ हजार रुपये वेतन"; और
 - (ग) विद्यमान अभिव्यक्ति "पचास हजार रुपये सत्कार भत्ता" के स्थान पर अभिव्यक्ति "अस्सी हजार रुपये सत्कार भत्ता",

प्रतिस्थापित की जायेगी।

- **11. 1957 के राजस्थान अधिनियम सं. 6 की धारा 8 का संशोधन.-** मूल अधिनियम की धारा 8 की उप-धारा (1) के खण्ड (ख) में,-
 - (क) विद्यमान अभिव्यक्ति "एक हजार पांच सौ रुपये" के स्थान पर अभिव्यक्ति "दो हजार रुपये"; और
 - (ख) विद्यमान अभिव्यक्ति "एक हजार सात सौ पचास रुपये" के स्थान पर अभिव्यक्ति "दो हजार पांच सौ रुपये",

प्रतिस्थापित की जायेगी और 1 अप्रेल, 2019 से प्रतिस्थापित की हुई समझी जायेगी।

- 12. 1957 के राजस्थान अधिनियम सं. 6 की धारा 8-ख का संशोधन.- मूल अधिनियम की विद्यमान धारा 8-ख में,-
 - (क) उप-धारा (1) में, विद्यमान अभिव्यक्ति "दो लाख रुपये" के स्थान पर अभिव्यक्ति "तीन लाख रुपये" प्रतिस्थापित की जायेगी और 1 अप्रेल, 2019 से प्रतिस्थापित की हुई समझी जायेगी;
 - (ख) उप-धारा (2) में, विद्यमान अभिव्यक्ति "दो लाख रुपये", जहां कहीं भी आयी हो, के स्थान पर अभिव्यक्ति "तीन लाख रुपये" प्रतिस्थापित की जायेगी और 1 अप्रेल, 2019 से प्रतिस्थापित की हुई समझी जायेगी; और
 - (ग) उप-धारा (3) के परन्तुक में विद्यमान अभिव्यक्ति "दो लाख रुपये" के स्थान पर अभिव्यक्ति "तीन लाख रुपये" प्रतिस्थापित की जायेगी और 1 अप्रेल, 2019 से प्रतिस्थापित की हुई समझी जायेगी।

- 13. 1957 के राजस्थान अधिनियम सं. 6 की धारा 8-ग का संशोधन.- मूल अधिनियम की धारा 8-ग की उप-धारा (1) में विद्यमान अभिव्यक्ति "पचास हजार रुपये" के स्थान पर अभिव्यक्ति "सत्तर हजार रुपये" प्रतिस्थापित की जायेगी और 1 अप्रेल, 2019 से प्रतिस्थापित की हुई समझी जायेगी।
- 14. 1957 के राजस्थान अधिनियम सं. 6 में नयी धारा 8-इ का अंत:स्थापन.- मूल अधिनियम की विद्यमान धारा 8-घ के पश्चात् और विद्यमान धारा 9 से पूर्व निम्नलिखित नयी धारा अंत:स्थापित की जायेगी, अर्थात्:-
 - "8-ङ. सदस्यों को टेलीफोन भत्ता.- प्रत्येक सदस्य को 1 अप्रेल, 2019 से दो हजार पांच सौ रुपये प्रतिमास का टेलीफोन भत्ता संदत्त किया जायेगा।"।
- 15. 1957 के राजस्थान अधिनियम सं. 6 की धारा 9 का संशोधन.- मूल अधिनियम की धारा 9 की उप-धारा (1) के स्पष्टीकरण के विद्यमान खण्ड (iii) के स्थान पर निम्नलिखित प्रतिस्थापित किया जायेगा, अर्थात:-
 - "(iii) जयपुर में सरकारी वास-सुविधा या अपने स्वामित्व वाली या उसके द्वारा किराये पर ली गयी वास-सुविधा में निवास करने वाले सदस्य को 1 अप्रेल, 2019 से या ऐसी वास-सुविधा के अधिभोग की तारीख से, जो भी बाद में हो, ऐसी रीति से और ऐसी शर्तों के अध्यधीन रहते हुए जैसािक इस निमित्त बनाये गये नियमों द्वारा विहित किया जाये, अस्सी हजार रुपये की सीमा तक के फर्नीचर पर व्यय का प्नर्भरण।"।

महावीर प्रसाद शर्मा, प्रम्ख शासन सचिव।

राज्य केन्द्रीय मुद्रणालय, जयपुर।



राजस्थान राज-पत्र विशेषांक

RAJASTHAN GAZETTE Extraordinary

साधिकार प्रकाशित

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राजस्थान विधान मंडल के अधिनियम।

LAW (LEGISLATIVE DRAFTING) DEPARTMENT (GROUP-II)

NOTIFICATION

Jaipur, September 23, 2020

No. F. 2(20)Vidhi/2/2020.- The following Act of the Rajasthan State Legislature which received the assent of the Governor on the 22nd day of September, 2020 is hereby published for general information:-

THE RAJASTHAN LEGISLATIVE ASSEMBLY (OFFICERS AND MEMBERS EMOLUMENTS AND PENSION) (AMENDMENT) ACT, 2020

(Act No. 25 of 2020)

(Received the assent of the Governor on the 22nd day of September, 2020)

An

Act

further to amend the Rajasthan Legislative Assembly (Officers and Members Emoluments and Pension) Act, 1956.

Be it enacted by the Rajasthan State Legislature in the Seventy-first Year of the Republic of India, as follows:-

- **1. Short title and commencement.-** (1) This Act may be called the Rajasthan Legislative Assembly (Officers and Members Emoluments and Pension) (Amendment) Act, 2020.
 - (2) It shall come into force at once.
- **2.** Amendment of section 4-C, Rajasthan Act No. 6 of 1957.- In sub-section (1) of section 4-C of the Rajasthan Legislative Assembly (Officers and Members Emoluments and Pension) Act, 1956 (Act No. 6 of 1957), hereinafter in this Act referred to as the principal Act,-
 - (i) for the existing expression "1st April, 2017", the expression "1st April, 2019" shall be substituted;
 - (ii) for the existing expression "a family pension equal to rupees twelve thousand five hundred or equal to fifty percent of the last drawn pension by such member, whichever is higher:", the expression "a family pension equal to

rupees seventeen thousand five hundred or equal to fifty percent of the last drawn pension by such member, whichever is higher:" shall be substituted; and

- (iii) in proviso,-
 - (a) the existing word "and", appearing at the end of clause (ii), shall be deleted; and
 - (b) for the existing punctuation mark "." appearing at the end of clause (iii), the expression "; and" shall be substituted and after the clause (iii) so amended, the following new clause shall be added, namely:-
 - "(iv) the spouse of a deceased Ex-member shall be paid the whole amount of any arrear of the family pension and where the spouse of a deceased Ex-member is not alive, the amount of arrear of such pension shall be paid in equal shares to the members of the family of deceased Ex-member.

Explanation.— The expression 'family' means the sons and unmarried daughters and such parents of the deceased Ex-Member as were wholly or mainly dependent on him or her at the time of his or her death.".

- **3. Amendment of section 5, Rajasthan Act No. 6 of 1957.-** In sub-section (2) of section 5 of the principal Act, for the existing expression "a sumptuary allowance of eighty thousand rupees per mensem to the Government Chief Whip and a sumptuary allowance of seventy thousand rupees per mensem to the Deputy Government Chief Whip", the expression "to the Government Chief Whip and Deputy Government Chief Whip, a sumptuary allowance of eighty thousand rupees per mensem" shall be substituted.
- **4.** Amendment of section 8-B, Rajasthan Act No. 6 of 1957.- In section 8-B of the principal Act,-
 - (i) after the existing sub-section (1) and before the existing sub-section (2), the following new sub-section shall be inserted, namely:-
 - "(1A) A member shall be entitled to receive, from out of the amount available in the relevant year under sub-section (1), reimbursement of amount equivalent to actual fare of journey abroad by air, ship or steamer paid by him, either alone or with persons accompanying him after approval of his request for such journey being accorded by the Speaker of the Legislative Assembly. Such journey shall be subject to compliance of guidelines issued and/or rules made relating to permission of such journey abroad, by the Government of India and State Government, from time to time."; and
 - (ii) in sub-section (3), for the existing punctuation mark ":" appearing at the end, the punctuation mark "." shall be substituted and after the sub-section (3) so amended and before the existing proviso, the following new sub-sections shall be inserted, namely:-
 - "(4) A member entitled to receive travelling allowance under section 8

shall be entitled to receive reimbursement of amount equivalent to actual fare of any journey abroad undertaken by him by air, ship or steamer paid by him, either alone or with persons accompanying him, for study-tour of the Committee with the prior approval of the Speaker of the Legislative Assembly on surrendering such part of the facility provided by sub-section (1). Such journey shall be subject to compliance of guidelines issued and/or rules made relating to permission of such journey abroad, by the Government of India and State Government, from time to time.

- (5) Where a member entitled to receive travelling allowance under section 8, chooses to travel on his own will, for study-tour of the Committee, either alone or with persons accompanying him within the territory of India in any class of air, ship or steamer, he shall be entitled to surrender such part of the facility provided by sub-section (1) as is equivalent to the air, ship or steamer fare actually paid by him and receive the cash equivalent of the facility so surrendered.
- (6) Where a member entitled to receive travelling allowance under section 8 chooses to travel with the prior approval of Speaker, for study-tour of the Committee, either alone or with persons accompanying him within the territory of India in any class of air, ship or steamer, he shall be entitled to surrender such part of the facility provided by sub-section (1) as is equivalent to the difference between the air, ship or steamer fare actually paid by him and the railway fare to which he is entitled under that section and receive the cash equivalent of the facility so surrendered.
- (7) Where a member entitled to receive travelling allowance under section 8 chooses to travel, with the prior approval of Speaker, for study-tour of the Committee, either alone or with persons accompanying him, such places which are not connected to road or rail within the territory of India in any class of air, ship or steamer, he shall be entitled to surrender such part of the facility provided by sub-section (1) as is equivalent to air, ship or steamer fare actually paid by him and receive the cash equivalent to the facility so surrendered:".

विनोद कुमार भारवानी, Principal Secretary to the Government.

विधि (विधायी प्रारूपण) विभाग
(ग्रुप-2)
अधिसूचना
जयपुर, 23 सितम्बर, 2020

संख्या प.2(20)विधि/2/2020.- राजस्थान राजभाषा अधिनियम, 1956 (1956 का अधिनियम सं. 47) की धारा 4 के परन्तुक के अनुसरण में "दी राजस्थान लेजिस्लेटिव एसेम्बली (ऑफिसर्स एण्ड मेम्बर्स



राजस्थान राजपत्र विशेषांक

RAJASTHAN GAZETTE Extraordinary

साधिकार प्रकाशित

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भाग-4(क)

राजस्थान विधान मण्डल के अधिनियम।

LAW (LEGISLATIVE DRAFTING) DEPARTMENT

(GROUP-II)

NOTIFICATION

Jaipur, October 19, 2022

No. F. 2(24)Vidhi/2/2022.- The following Act of the Rajasthan State Legislature which received the assent of the Governor on the 18th day of October, 2022 is hereby published for general information:-

THE RAJASTHAN LEGISLATIVE ASSEMBLY (OFFICERS AND MEMBERS EMOLUMENTS AND PENSION) (AMENDMENT) ACT, 2022

(Act No. 15 of 2022)

(Received the assent of the Governor on the 18th day of October, 2022)

An

Act

further to amend the Rajasthan Legislative Assembly (Officers and Members Emoluments and Pension) Act, 1956.

Be it enacted by the Rajasthan State Legislature in the Seventy-third Year of the Republic of India, as follows:-

- **1. Short title and commencement.-** (1) This Act may be called the Rajasthan Legislative Assembly (Officers and Members Emoluments and Pension) (Amendment) Act, 2022.
 - (2) It shall come into force at once.
- **2. Amendment of section 4-D, Rajasthan Act No. 6 of 1957.-** In section 4-D of the Rajasthan Legislative Assembly (Officers and Members Emoluments and Pension) Act, 1956 (Act No. 6 of 1957), after the existing sub-section (1), the following new sub-section shall be added, namely:-
- "(2) Every person, who has served as a member of the Rajasthan Legislative Assembly shall be entitled to receive, from out of the amount available in the relevant year under sub-section (1), reimbursement of amount equivalent to actual fare of journey abroad by air, ship or steamer paid by him, either alone or with persons accompanying him after approval of his request for such journey being accorded by the Speaker of the Legislative

Assembly. Such journey shall be subject to compliance of guidelines issued and/or rules made relating to permission of such journey abroad, by the Government of India and State Government, from time to time.".

प्रवीर भटनागर, Principal Secretary to the Government.

विधि (विधायी प्रारूपण) विभाग

(ग्रुप-2)

अधिसूचना

जयप्र, 19 अक्टूबर, 2022

संख्या प.2(24)विधि/2/2022.- राजस्थान राजभाषा अधिनियम, 1956 (1956 का अधिनियम सं. 47) की धारा 4 के परन्तुक के अनुसरण में "दी राजस्थान लेजिस्लेटिव एसेम्बली (ऑफिसर्स एण्ड मेम्बर्स इमोल्यूमेंट्स एण्ड पेंशन) (अमेण्डमेन्ट) एक्ट, 2022 (एक्ट नं. 15 ऑफ 2022)" का हिन्दी अनुवाद सर्वसाधारण की सूचनार्थ एतद्वारा प्रकाशित किया जाता है:-

(प्राधिकृत हिन्दी अनुवाद)

राजस्थान विधान सभा (अधिकारियों तथा सदस्यों की परिलब्धियां और पेंशन) (संशोधन) अधिनियम,

2022

(2022 का अधिनियम संख्यांक 15)

(राज्यपाल महोदय की अनुमति दिनांक 18 अक्टूबर, 2022 को प्राप्त हुई)

राजस्थान विधान सभा (अधिकारियों तथा सदस्यों की परिलब्धियां और पेंशन) अधिनियम, 1956 को और संशोधित करने के लिए अधिनियम।

भारत गणराज्य के तिहत्तरवें वर्ष में राजस्थान राज्य विधान-मण्डल निम्नलिखित अधिनियम बनाता है:-

- 1. संक्षिप्त नाम और प्रारम्भ.- (1) इस अधिनियम का नाम राजस्थान विधान सभा (अधिकारियों तथा सदस्यों की परिलब्धियां और पेंशन) (संशोधन) विधेयक, 2022 है।
- (2) यह तुरन्त प्रवृत्त होगा।
- 2. 1957 के राजस्थान अधिनियम सं.6 की धारा 4-घ का संशोधन.- राजस्थान विधान सभा (अधिकारियों तथा सदस्यों की परिलब्धियां और पेंशन) अधिनियम, 1956 (1957 का अधिनियम सं.6), की धारा 4-घ, की विद्यमान उप-धारा (1) के पश्चात् निम्नलिखित नई उप-धारा जोड़ी जायेगी, अर्थात्:-
- "(2) प्रत्येक व्यक्ति, जिसने राजस्थान विधान सभा के सदस्य के रूप में सेवा की है उसके द्वारा विदेश यात्रा के लिए उसके अनुरोध पर विधान सभा अध्यक्ष के अनुमोदन के पश्चात्, या तो अकेले या उसके साथ जाने वाले किन्हीं व्यक्तियों सहित, उसके दवारा ऐसी यात्रा के लिए संदत्त

वायुयान, पोत या स्टीमर के वास्तविक किराये के बराबर रकम का पुनर्भरण, उप-धारा (1) के अधीन सुसंगत वर्ष में उपलब्ध रकम में से प्राप्त करने का हकदार होगा। ऐसी यात्रा भारत सरकार और राज्य सरकार द्वारा ऐसी विदेश यात्रा की अनुज्ञा के संबंध में समय-समय पर जारी किये गये मार्गदर्शक सिद्धांतों और/या बनाये गये नियमों के अनुपालन के अध्यधीन होगी।"।

प्रवीर भटनागर, प्रमुख शासन सचिव।

राज्य केन्द्रीय मुद्रणालय, जयपुर।